

C O N T E N T S

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Shri Bharat Ram Meghwal 671-672

- (ii) Need to extend the benefit of loan waiver scheme
for handloom weavers to all the Silk Cooperative
Societies in Kancheepuram Parliamentary
Constituency in Tamil Nadu

Shri P. Viswanathan 673

- (iii) Need to provide loans at concessional rates to
horticulture sector and for purchase of milch
animals

Shri Narayan Singh Amlabe 674

- (iv) Need to undertake proper maintenance of National Highway Nos. 17 and 66 and provide funds for development of National Highways in Kerala
- Shri P.T. Thomas
- 674
- (v) Need to ban the speeches having objectionable words and against national interests
- Shri Jai Prakash Agarwal
- 675
- (vi) Need to ensure proper response and action by public authorities to the correspondence made by Members of Parliament and Legislative Assemblies
- Shri Harsh Vardhan
- 676
- (vii) Need to enhance the pension of EPF Pensioners and restore ESI medical facilities to them
- Shri K.P. Dhanapalan
- 677
- (viii) Need to provide compensation to Himachal Pradesh by Bhakra Beas Management Board to provide civic amenities to people displaced due to Bhakra dam in Himachal Pradesh
- Shri Anurag Singh Thakur
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- (ix) Need to make the services of Group 'D' employees working in Quasi administrative Offices in Railways working on temporary basis into permanent one
- Shri Nikhil Kumar Choudhary
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- (x) Need to include the six districts of Santhal Pargana region in Jharkhand in the Integrated Action Plan
- Shri Nishikant Dubey
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- (xi) Need to take necessary steps to promote tourism in Jaunpur in Uttar Pradesh
- Shri Dhananjay Singh
- 681
- (xii) Need to provide immediate compensation to land oustees whose lands have been acquired for four-laning of NH 57 in Madhubani district, Bihar as part of East-West Corridor
- Shri Mangani Lal Mandal
- 682
- (xiii) Need to provide better health care facilities and implement the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 in an effective manner to address the problem of tribals in Attappadi area of Palakkad district, Kerala
- Shri P. K. Biju
- 683-684
- (xiv) Need to expedite setting up of Mini Passport Office at Garkheda in Aurangabad Parliamentary Constituency, Maharashtra
- Shri Chandrakant Khaire
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- (xv) Need to devise an appropriate formula to resolve the issue of admission to various institutions in view of difficulties in eligibility criteria
- Shri Nama Nageswara Rao
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- (xvi) Need to curb the unscrupulous activities of chit fund companies in the country
- Shri Jagadanand Singh
- 687
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ALPHABATICAL LIST OF MEMBERS OF FIFTEENTH LOK SABHA

Aaron Rashid, Shri J.M. (Theni)
Abdullah, Dr. Farooq (Srinagar)
Acharia, Shri Basu Deb (Bankura)
Adhikari, Shri Sisir (Kanthi)
Adhikari, Shri Suwendu (Tamluk)
Adhi Sankar, Shri (Kallakurichi)
Aditya Nath, Yogi (Gorakhpur)
Adsul, Shri Anandrao (Amravati)
Advani, Shri L.K. (Gandhinagar)
Agarwal, Shri Jai Prakash (North East Delhi)
Agrawal, Shri Rajendra (Meerut)
Ahamed, Shri E. (Malappuram)
Ahir, Shri Hansraj G. (Chandrapur)
Ahmed, Shri Sultan (Uluberia)
Ajmal, Shri Badruddin (Dhubri)
Ajnala, Dr. Rattan Singh (Khadoor Sahib)
Alagiri, Shri M.K. (Madurai)
Alagiri, Shri S. (Cuddalore)
Amlabe, Shri Narayan Singh (Rajgarh)
Anandan, Shri M. (Viluppuram)
Ananth Kumar, Shri (Bangalore South)
Angadi, Shri Suresh (Belgaum)
Antony, Shri Anto (Pathanamathitta)
Anuragi, Shri Ghanshyam (Jalaun)
Argal, Shri Ashok (Bhind)
Aron, Shri Praveen Singh (Bareilly)
Awale, Shri Jaywant Gangaram (Latur)

Azad, Shri Kirti (Darbhanga)
Azharuddin, Mohammed (Moradabad)
Baal, Shri T.R. (Sriperumbudur)
'Baba', Shri K.C. Singh (Nainital-Udhamsingh Nagar)
Babar, Shri Gajanan D. (Maval)
Babbar, Shri Raj (Firozabad)
Badal, Shrimati Harsimrat Kaur (Bhatinda)
Baghel, Shrimati Sarika Devendra Singh (Hathras)
Bairwa, Shri Khiladi Lal (Karauli Dholpur)
Bais, Shri Ramesh (Raipur)
Baite, Shri Thangso (Outer Manipur)
Baitha, Shri Kameshwar (Palamau)
Bajwa, Shri Pratap Singh (Gurdaspur)
Bakshi, Shri Subrata (Kolkata Dakshin)
Baliram, Dr. (Lalganj)
Balmiki, Shri Kamlesh (Bulandshahr)
Bandyopadhyay, Shri Sudip (Kolkata Uttar)
Banerjee, Shri Kalyan (Sreerampur)
Banerjee, Shri Prasun (Howrah)
Bansal, Shri Pawan Kumar (Chandigarh)
Bapiraju, Shri K. (Narsapuram)
Barq, Dr. Shafiqur Rahman (Sambhal)
Basavaraj, Shri G. S. (Tumkur)
Basheer, Shri Mohammed E.T. (Ponnani)
Baske, Shri Pulin Bihari (Jhargram)
Bauri, Shrimati Susmita (Vishnupur)
Bavalia, Shri Kunvarjibhai Mohanbhai (Rajkot)
Beg, Dr. Mirza Mehboob (Anantnag)
Besra, Shri Devidhan (Rajmahal)

Bhadana, Shri Avtar Singh (Faridabad)
Bhagat, Shri Sudarshan (Lohardaga)
Bhagora, Shri Tara Chand (Banswara)
Bhaiya, Shri Shivraj (Damoh)
Bhoi, Shri Sanjay (Bargarh)
Bhonsle, Shri Udayanraje (Satara)
Bhujbal, Shri Sameer (Nashik)
Bhuria, Shri Kanti Lal (Ratlam)
Biju, Shri P.K. (Alathur)
Bishnoi, Shri Kuldeep (Hisar)
Biswal, Shri Hemanand (Sundargarh)
Bundela, Shri Jitendra Singh (Khajuraho)
Bwiswmuthiary, Shri Sansuma Khunggur (Kokrajhar)
Chacko, Shri P.C. (Thrissur)
Chang, Shri C.M. (Nagaland)
Chakravarty, Shrimati Bijoya (Guwahati)
Chaudhary, Dr. Tushar (Bardoli)
Chaudhary, Shri Arvind Kumar (Basti)
Chaudhary, Haribhai (Banaskantha)
Chaudhary, Shri Jayant (Mathura)
Chauhan, Shri Dara Singh (Ghosi)
Chauhan, Shri Mahendrasinh P. (Sabarkantha)
Chauhan, Shri Prabhatsinh P. (Panchmahal)
Chauhan, Shri Sanjay Singh (Bijnor)
Chauhan, Shrimati Rajkumari (Aligarh)
Chavan, Shri Harishchandra (Dindori)
Chidambaram, Shri P. (Sivaganga)
Chinta Mohan, Dr. (Tirupati)
Chitthan, Shri N.S.V. (Dindigul)

Choudhary, Shri Bhudeo (Jamui)
Choudhary, Shri Harish (Barmer)
Choudhary, Shri Nikhil Kumar (Katihar)
Choudhry, Shrimati Shruti (Bhiwani-Mahendragarh)
Choudhury, Shri Abu Hasem Khan (Maldaha Dakshin)
Chowdhary, Shrimati Santosh (Hoshiarpur)
Chowdhury, Shri Adhir (Bahrapur)
Chowdhury, Shri Bansa Gopal (Asansol)
'Commando', Shri Kamal Kishor (Bahraich)
Das, Shri Bhakta Charan (Kalahandi)
Das, Shri Khagen (Tripura West)
Das, Shri Ram Sundar (Hajipur)
Dasgupta, Shri Gurudas (Ghatal)
Dasmunsi, Shrimati Deepa (Raiganj)
Dastidar, Dr. Kakoli Ghosh (Barasat)
Davidson, Shrimati J. Helen (Kanyakumari)
De, Dr. Ratna (Hooghly)
Deka, Shri Ramen (Mangaldoi)
Deo, Shri V. Kishore Chandra (Aruku)
Deora, Shri Milind (Mumbai-South)
Deshmukh, Shri K.D. (Balaghat)
Devi, Shrimati Ashwamedh (Ujjiyarpur)
Devi, Shrimati Rama (Sheohar)
Devegowda, Shri H.D. (Hassan)
Dhanapalan, Shri K. P. (Chalakydy)
Dhotre, Shri Sanjay (Akola)
Dhruvanarayana, Shri R. (Chamrajanagar)
Dhurve, Shrimati Jyoti (Betul)
Dias, Shri Charles (Nominated)

Dikshit, Shri Sandeep (East Delhi)
Dome, Dr. Ram Chandra (Bolpur)
Dubey, Shri Nishikant (Godda)
Dudhgaonkar, Shri Ganeshrao Nagorao (Parbhani)
Dutt, Shrimati Priya (Mumbai North-Central)
Elangovan, Shri T.K.S. (Chennai North)
Engti, Shri Biren Singh (Autonomous Distt. Assam)
Ering, Shri Ninong (Arunachal East)
Gaddigoudar, Shri P.C. (Bagalkot)
Gaikwad, Shri Eknath Mahadeo (Mumbai South Central)
Gandhi, Shri Dilipkumar Mansukhlal (Ahmadnagar)
Gandhi, Shri Rahul (Amethi)
Gandhi, Shri Varun (Pilibhit)
Gandhi, Shrimati Maneka Sanjay (Aonla)
Gandhi, Shrimati Sonia (Raebareli)
Gandhiselvan, Shri S. (Namakkal)
Ganeshamurthi, Shri A. (Erode)
Gavit, Shri Manikrao Hodlya (Nandurbar)
Gawali, Shrimati Bhavana Patil (Yavatmal-Washim)
Geete, Shri Anant Gangaram (Raigad)
Ghatowar, Shri Paban Singh (Dibrugarh)
Ghubaya, Shri Sher Singh (Ferozpur)
Gogoi, Shri Dip (Kaliabor)
Gohain, Shri Rajen (Nowgong)
Gouda, Shri Shivarama (Koppal)
Gowda, Shri D.B. Chandre (Bangalore North)
Guddu, Shri Premchand (Ujjain)
Gulshan, Shrimati Paramjit Kaur (Faridkot)
Halдар, Dr. Sucharu Ranjan (Ranaghat)

Handique, Shri B.K. (Jorhat)
Haque, Shri Mohd. Asrarul (Kishanganj)
Haque, Sk. Saidul (Bardhman-Durgapur)
Hari, Shri Sabbam (Anakapalli)
Harsha Kumar, Shri G.V. (Amalapuram)
Hasan, Shrimati Tabassum (Kairana)
Hassan, Dr. Monazir (Begusarai)
Hazari, Shri Maheshwar (Samastipur)
Hegde, Shri Anant Kumar (Uttar Kannada)
Hegde, Shri K. Jayaprakash (Udupi-Chikmaglur)
Hooda, Shri Deepender Singh (Rohtak)
Hossain, Shri Abdul Mannan (Murshidabad)
Hussain, Shri Ismail (Barpeta)
Hussain, Shri Syed Shahnawaz (Bhagalpur)
Islam, Sk. Nurul (Basirhat)
Jadhao, Shri Prataprao Ganpatrao (Buldhana)
Jadhav, Shri Baliram (Palghar)
Jagannath, Dr. Manda (Nagarkurnool)
Jagathrakshakan, Dr. S. (Arakkonam)
Jahan, Shrimati Kaisar (Sitapur)
Jain, Shri Pradeep (Jhansi)
Jaiswal, Dr. Sanjay (Paschim Champaran)
Jaiswal, Shri Gorakh Prasad (Deoria)
Jaiswal, Shri Shriprakash (Kanpur)
Jakhar, Shri Badri Ram (Pali)
Jardosh, Shrimati Darshana (Surat)
Jat, Shrimati Poonam Veljibhai (Kachchh)
Jatua, Shri Choudhury Mohan (Mathurapur)
Jawale, Shri Haribhau (Raver)

Jayaprada, Shrimati (Rampur)
Jena, Shri Mohan (Jajpur)
Jena, Shri Srikant (Balasore)
Jeyadurai, Shri S. R. (Thoothukkudi)
Jhansi Lakshmi, Shrimati Botcha (Vizianagaram)
Jigajinagi, Shri Ramesh (Bijapur)
Jindal, Shri Naveen (Kurukshetra)
Joshi, Dr. C.P. (Bhilwara)
Joshi, Dr. Murli Manohar (Varanasi)
Joshi, Shri Kailash (Bhopal)
Joshi, Shri Mahesh (Jaipur)
Joshi, Shri Pralhad (Dharwad)
Judev, Shri Dilip Singh (Bilaspur)
Kachhadia, Shri Narenbhai (Amreli)
Kalmadi, Shri Suresh (Pune)
Kamal Nath, Shri (Chhindwara)
Kamat, Shri Gurudas (Mumbai North West)
Karunakaran, Shri P. (Kasargod)
Karwaria, Shri Kapil Muni (Phoolpur)
Kashyap, Shri Dinesh (Bastar)
Kashyap, Shri Virender (Shimla)
Kaswan, Shri Ram Singh (Churu)
Kataria, Shri Lalchand (Jaipur Rural)
Kateel, Shri Nalin Kumar (Dakshina Kannada)
Kaur, Shrimati Preneet (Patiala)
Kaypee, Shri Mohinder Singh (Jalandhar)
Khaire, Shri Chandrakant (Aurangabad)
Khan, Shri Hassan (Ladakh)
Khandela, Shri Mahadeo Singh (Sikar)

Kharge, Shri Mallikarjun (Gulbarga)
Khatgaonkar, Shri Bhaskarrao Bapurao Patil (Nanded)
Khatri, Dr. Nirmal (Faizabad)
Khursheed, Shri Salman (Farrukhabad)
Killi, Dr. Kruparani (Srikakulam)
Koda, Shri Madhu (Singhbhum)
Kowase, Shri Marotrao Sainuji (Gadchiroli-Chimur)
Krishnasswamy, Shri M. (Arani)
Kristappa, Shri N. (Hindupur)
Kumar, Shri Ajay (Jamshedpur)
Kumar, Shri Kaushalendra (Nalanda)
Kumar, Shri Mithilesh (Shahjahanpur)
Kumar, Shri P. (Tiruchirappalli)
Kumar, Shri Ramesh (South Delhi)
Kumar, Shri Shailendra (Kaushambi)
Kumar, Shri Virendra (Tikamgarh)
Kumar, Shri Vishwa Mohan (Supaul)
Kumar, Shrimati Meira (Sasaram)
Kumari, Shrimati Chandresh (Jodhpur)
Kumari, Shrimati Putul (Banka)
Kurup, Shri N. Peethambara (Kollam)
Laguri, Shri Yashbant (Keonjhar)
Lakshmi, Shrimati Panabaka (Bapatla)
Lal, Shri Pakauri (Robertsganj)
Lalu Prasad, Shri (Saran)
Lingam, Shri P. (Tenkasi)
Madam, Shri Vikrambhai Arjanbhai (Jamnagar)
Mahajan, Shrimati Sumitra (Indore)
Mahant, Dr. Charan Das (Korba)

Maharaj, Shri Satpal (Garhwal)
Mahato, Shri Baidyanath Prasad (Balmikinagar)
Mahato, Shri Narahari (Purulia)
Mahtab, Shri Bhartruhari (Cuttack)
Majhi, Shri Pradeep (Nabarangpur)
Majumdar, Shri Prasanta Kumar (Balurghat)
Maken, Shri Ajay (New Delhi)
Malik, Shri Jitender Singh (Sonepat)
Malik, Shri Sakti Mohan (Arambagh)
Mandal, Dr. Tarun (Jaynagar)
Mandal, Shri Mangani Lal (Jhanjharpur)
Mandlik, Shri Sadashivrao Dadoba (Kolhapur)
Mani, Shri Jose K. (Kottayam)
Manian, Shri O.S. (Mayiladuthurai)
Manjhi, Shri Hari (Gaya)
Maran, Shri Dayanidhi (Chennai Central)
Marandi, Shri Babu Lal (Kodarma)
Masram, Shri Basori Singh (Mandla)
Mcleod, Shrimati Ingrid (Nominated)
Meena, Shri Namon Narain (Tonk -Sawai Madhopur)
Meena, Shri Raghuvir Singh (Udaipur)
Meena, Dr. Kirodi Lal (Dausa)
Meghe, Shri Datta (Wardha)
Meghwal, Shri Arjun Ram (Bikaner)
Meghwal, Shri Bharat Ram (Sriganganagar)
Meinya, Dr. Thokchom (Inner Manipur)
Mirdha, Dr. Jyoti (Nagaur)
Mishra, Shri Govind Prasad (Sidhi)
Mishra, Shri Mahabal (West Delhi)

Misra, Shri Pinaki (Puri)
Mitra, Shri Somen (Diamond Harbour)
Mohan, Shri P.C. (Bangalore Central)
Mohapatra, Shri Sidhant (Berhampur)
Moily, Shri M. Veerappa (Chikballapur)
Mukherjee, Shri Abhijit (Jangipur)
Munda, Shri Karia (Khunti)
Munde, Shri Gopinath (Beed)
Muniyappa, Shri K.H. (Kolar)
Muttemwar, Shri Vilas (Nagpur)
Nagar, Shri Surendra Singh (Gautam Budh Nagar)
Nagpal, Shri Devendra (Amroha)
Naik, Dr. Sanjeev Ganesh (Thane)
Naik, Shri P. Balram (Mahabubabad)
Naik, Shri Shripad Yesso (North Goa)
Namdhari, Shri Inder Singh (Chatra)
Napoleon, Shri D. (Perambalur)
Naqvi, Shri Zafar Ali (Kheri)
Narah, Shrimati Rane (Lakhimpur)
Narayanrao, Shri Sonawane Pratap (Dhule)
Narayanasamy, Shri V. (Puducherry)
Naskar, Shri Gobinda Chandra (Bangaon)
Natarajan, Shri P.R. (Combatore)
Natrajan, Kumari Meenakshi (Mandsaur)
Nirupam, Shri Sanjay (Mumbai North)
Nishad, Capt. Jai Narain Prasad (Muzaffarpur)
Noor, Shrimati Mausam (Maldaha Uttar)
Ola, Shri Sis Ram (Jhunjhunu)

Owaisi, Shri Asaduddin (Hyderabad)
Pakkirappa, Shri S. (Raichur)
Pal, Shri Jagdambika (Domariyaganj)
Pal, Shri Rajaram (Akbarpur)
Pala, Shri Vincent H. (Shillong)
Palanimanickam, Shri S.S. (Thanjavur)
Panda, Shri Baijayant (Kendrapara)
Panda, Shri Prabodh (Midnapore)
Pandey, Dr. Vinay Kumar (Shrawasti)
Pandey, Kumari Saroj (Durg)
Pandey, Shri Gorakhnath (Bhadohi)
Pandey, Shri Rakesh (Ambedkar Nagar)
Pandey, Shri Ravindra Kumar (Giridih)
Pangi, Shri Jayaram (Koraput)
Paranjpe, Shri Anand Prakash (Kalyan)
Paswan, Shri Kamlesh (Bansgaon)
Patasani, Dr. Prasanna Kumar (Bhubaneswar)
Patel, Shri Bal Kumar (Mirzapur)
Patel, Shri Deoraj Singh (Rewa)
Patel, Shri Devji M. (Jalore)
Patel, Shri Dinsha (Kheda)
Patel, Shri Kishanbhai V. (Valsad)
Patel, Shri Lalubhai Babubhai (Daman & Diu)
Patel, Shri Nathubhai Gomanbhai (Dadra & Nagar Haveli)
Patel, Shri Praful (Bhandara-Gondiya)
Patel, Shri R.K. Singh (Banda)
Patel, Shri Somabhai Gandlal Koli (Surendranagar)
Patel, Shrimati Jayshreeben (Mahesana)
Pathak, Shri Harin (Ahmedabad East)

Patil, Dr. Padmasinha Bajirao (Osmanabad)
Patil, Shri A.T. Nana (Jalgaon)
Patil, Shri C.R. (Navsari)
Patil, Shri Danve Raosaheb (Jalna)
Patil, Shri Sanjay Dina (Mumbai North East)
Patil, Shri Pratik (Sangli)
Patle, Shrimati Kamla Devi (Janjgir-Champa)
Paul, Shri Tapas (Krishnanagar)
Pawar, Shri Sharad (Madha)
Pilot, Shri Sachin (Ajmer)
Potai, Shri Sohan (Kanker)
Prabhakar, Shri Ponnam (Karimnagar)
Pradhan, Shri Amarnath (Sambalpur)
Pradhan, Shri Nityananda (Aska)
Prasada, Shri Jitin (Dhaurhara)
Premdas, Shri (Etawah)
Punia, Shri P. L. (Barabanki)
Purandeswari, Shrimati D. (Visakhapatnam)
Purkayastha, Shri Kabindra (Silchar)
Radadiya, Shri Vitthalbhai Hansrajbhai (Porbandar)
Raghavan, Shri M.K. (Kozhikode)
Raghavendra, Shri B.Y. (Shimoga)
Rahman, Shri Abdul (Vellore)
Rai, Shri Prem Das (Sikkim)
Raja, Shri A. (Nilgiris)
Rajagopal, Shri L. (Vijayawada)
Rajbhar, Shri Ramashankar (Salempur)
Rajendran, Shri C. (Chennai South)
Rajesh, Shri M.B. (Palakkad)

Raju, Shri M.M. Pallam (Kakinada)
Rajukhedi, Shri Gajendra Singh (Dhar)
Ram, Shri Purnmasi (Gopalganj)
Ramachandran, Shri Mullappally (Vadakara)
Ramasubbu, Shri S.S. (Tirunelveli)
Ramkishun, Shri (Chandauli)
Ramshankar, Prof. (Agra)
Rana, Shri Jagdish Singh (Saharanpur)
Rana, Shri Kadir (Muzaffarnagar)
Rana, Shri Rajendrasinh (Bhavnagar)
Rane, Shri Nilesh Narayan (Ratnagiri-Sindhudurg)
Rao, Dr. K.S. (Eluru)
Rao, Shri K. Chandrasekhar (Mahbubnagar)
Rao, Shri K. Narayan (Machilipatnam)
Rao, Shri Nama Nageswara (Khammam)
Rao, Shri Rayapati Sambasiva (Guntur)
Rathod, Shri Ramesh (Adilabad)
Rathwa, Shri Ramsinh (Chhota Udaipur)
Rawat, Shri Ashok Kumar (Misrikh)
Rawat, Shri Harish (Haridwar)
Ray, Shri Bishnu Pada (Andaman & Nicobar Islands)
Ray, Shri Rudramadhab (Kandhamal)
Reddy, Shri Anantha Venkatarami (Anantapur)
Reddy, Shri Gutha Sukhender (Nalgonda)
Reddy, Shri K.J.S.P (Kurnool)
Reddy, Shri K.R.G. (Bhongir)
Reddy, Shri M. Raja Mohan Reddy (Nellore)
Reddy, Shri M. Sreenivasulu(Ongole)
Reddy, Shri M. Venugopala (Narasaraopet)

Reddy, Shri S. Jaipal (Chelvella)
Reddy, Shri S.P.Y. (Nandyal)
Reddy, Shri Y.S. Jagan Mohan (kadapa)
Riyan, Shri Baju Ban (Tripura East)
Roy, Prof. Saugata (Dum Dum)
Roy, Shri Arjun (Sitamarhi)
Roy, Shri Mahendra Kumar (Jalpaiguri)
Roy, Shri Nripendra Nath (Cooch Behar)
Roy, Shrimati Shatabdi (Birbhum)
Ruala, Shri C.L. (Mizoram)
Sachan, Shri Rakesh (Fatehpur)
Saha, Dr. Anup Kumar (Bardhaman East)
Sahay, Shri Subodh Kant (Ranchi)
Sahu, Shri Chandu Lal (Mahasamund)
Sai, Shri Vishnu Dev (Raigarh)
Sai Prathap, Shri A.(Rajampet)
Sampath, Shri A. (Attingal)
Sangma, Kumari Agatha (Tura)
Sanjoy, Shri Takam (Arunachal West)
Sardinha, Shri Francisco Cosme (South Goa)
Saroj, Shri Tufani (Machhlishahr)
Saroj, Shrimati Sushila (Mohanlalganj)
Satpathy, Shri Tathagata (Dhenkanal)
Satyanarayana, Shri Sarvey (Malkajgiri)
Sayeed, Shri Hamdullah (Lakshadweep)
Scindia, Shri Jyotiraditya M. (Guna)
Scindia, Shrimati Yashodhara Raje (Gwalior)
Selja, Kumari (Ambala)
Semmalai, Shri S. (Salem)

Sethi, Shri Arjun Charan (Bhadrak)
Shah, Shrimati Mala Rajya Laxmi (Tehri Garhwal)
Shanavas, Shri M.I. (Wayanad)
Shantha, Shrimati J. (Bellary)
Sharma, Dr. Arvind Kumar (Karnal)
Shariq, Shri S.D. (Baramulla)
Sharma, Shri Jagdish (Jahanabad)
Sharma, Shri Madan Lal (Jammu)
Shekhar, Shri Neeraj (Ballia)
Shekhawat, Shri Gopal Singh (Rajsamand)
Shetkar, Shri Suresh Kumar (Zaheerabad)
Shetti, Shri Raju (Hatkanangle)
Shinde, Shri Sushilkumar (Solapur)
Shivaji, Shri Adhalrao Patil (Shirur)
Shivkumar, Shri K̃ alias J.K. Ritheesh (Ramanathapuram)
Shukla, Shri Balkrishna Khanderao (Vadodara)
Sibal, Shri Kapil (Chandni Chowk)
Siddeshwara, Shri G.M. (Davangere)
Sidhu, Shri Navjot Singh (Amritsar)
Singh, Chaudhary Lal (Udhampur)
Singh, Dr. Bhola (Nawada)
Singh, Dr. Raghuvansh Prasad (Vaishali)
Singh, Dr. Sanjay (Sultanpur)
Singh, Rajkumari Ratna (Pratapgarh)
Singh, Rao Inderjit (Gurgaon)
Singh, Shri Ajit (Baghpat)
Singh, Shri Bhoopendra (Sagar)
Singh, Shri Brijbhushan Sharan (Kaiserganj)
Singh, Shri Dhananjay (Jaunpur)

Singh, Shri Dushyant (Jhalawar)
Singh, Shri Ganesh (Satna)
Singh, Shri Ijyaraj (Kota)
Singh, Shri Jagdanand (Buxar)
Singh, Shri Jaswant (Darjeeling)
Singh, Shri Jitendra (Alwar)
Singh, Shri Kalyan (Etah)
Singh, Shri Mahabali (Karakat)
Singh, Shri Murari Lal (Sarguja)
Singh, Shri N. Dharam (Bidar)
Singh, Shri Pashupati Nath (Dhanbad)
Singh, Shri Prabhu Nath (Maharajganj)
Singh, Shri Pradeep Kumar (Araria)
Singh, Shri R.P.N. (Kushinagar)
Singh, Shri Radha Mohan (Purvi Champaran)
Singh, Shri Radhe Mohan (Ghazipur)
Singh, Shri Rajiv Ranjan Singh alias Lalan (Munger)
Singh, Shri Rajnath (Ghaziabad)
Singh, Shri Rakesh (Jabalpur)
Singh, Shri Ratan (Bharatpur)
Singh, Shri Ravneet (Anandpur Sahib)
Singh, Shri Rewati Raman (Allahabad)
Singh, Shri Sukhdev (Fatehgarh Sahib)
Singh, Shri Sushil Kumar (Aurangabad)
Singh, Shri Uday (Purnea)
Singh, Shri Uday Pratap (Hoshangabad)
Singh, Shri Vijay Bahadur (Hamirpur, U. P.)
Singh, Shri Yashvir (Nagina)
Singh, Shrimati Meena (Arrah)

Singh, Shrimati Pratibha (Mandi)
Singh, Shrimati Rajesh Nandini (Shahdol)
Singh Deo, Shri Kalikesh Narayan (Bolangir)
Singla, Shri Vijay Inder (Sangrur)
Sinha, Shri Shatrughan (Patna Sahib)
Sinha, Shri Yashwant (Hazaribagh)
Siricilla, Shri Rajaiah (Warangal)
Sivaprasad, Dr. N.(Chittoor)
Sivasami, Shri C. (Tiruppur)
Solanki, Dr. Kirit Premjibhai (Ahmedabad West)
Solanki, Shri Bharatsinh (Anand)
Solanki, Shri Dinubhai (Junagarh)
Solanki, Shri Makansingh (Khargone)
Soren, Shri Shibu (Dumka)
Sudhakaran, Shri K. (Kannur)
Sugavanam, Shri E.G. (Krishnagiri)
Sugumar, Shri K. (Pollachi)
Suklabaidya, Shri Lalit Mohan (Karimganj)
Sule, Shrimati Supriya (Baramati)
Suman, Shri Kabir (Jadavpur)
Suresh, Shri Kodikkunnil (Mavelikkara)
Sushant, Dr. Rajan (Kangra)
Swamy, Shri Janardhana (Chitradurga)
Swaraj, Shrimati Sushma (Vidisha)
Tagore, Shri Manicka (Virudhunagar)
Tamta, Shri Pradeep (Almora)
Tandon, Shri Lalji (Lucknow)
Tandon, Shrimati Annu (Unnao)
Tanwar, Shri Ashok (Sirsa)

Tarai, Shri Bibhu Prasad (Jagatsinghpur)
Taviad, Dr. Prabha Kishor (Dahod)
Taware, Shri Suresh Kashinath (Bhiwandi)
Tewari, Shri Manish (Ludhiana)
Thakor, Shri Jagdish (Patan)
Thakur, Shri Anurag Singh (Hamirpur, H.P.)
Thamaraiselvan, Shri R. (Dharmapuri)
Thambidurai, Dr. M. (Karur)
Tharoor, Dr. Shashi (Thiruvananthapuram)
Thirumaavalavan, Shri Thol (Chidambaram)
Thomas, Prof. K.V. (Ernakulam)
Thomas, Shri P.T. (Idukki)
Tirath, Shrimati Krishna (North West Delhi)
Tirkey, Shri Manohar (Alipurduar)
Tiwari , Shri Bhisma Shankar alias Kushal (Sant Kabir Nagar)
Tomar, Shri Narendra Singh (Morena)
Toppo, Shri Joseph (Tezpur)
Trivedi, Shri Dinesh (Barrackpur)
Tudu, Shri Laxman (Mayurbhanj)
Udasi, Shri Shivkumar (Haveri)
Upadhyay, Shrimati Seema (Fatehpur Sikri)
Vardhan, Shri Harsh (Maharajganj, U.P.)
Vasava, Shri Mansukhbhai D. (Bharuch)
Venugopal, Dr. P. (Tiruvallur)
Venugopal, Shri D. (Tiruvannamalai)
Venugopal, Shri K.C. (Alappuzha)
Verma, Shri Sajjan (Dewas)
Verma, Shri Beni Prasad (Gonda)
Verma, Shrimati Usha (Hardoi)

Vijaya Shanthi, Shrimati M. (Medak)
Vijayan, Shri A.K.S. (Nagapattinam)
Vishwanath, Shri Adagooru H. (Mysore)
Vishwanath Katti, Shri Ramesh (Chikkodi)
Viswanathan, Shri P. (Kancheepuram)
Vivekanand, Dr. G. (Peddapally)
Vundavalli, Shri Aruna Kumar (Rajahmundry)
Vyas, Dr. Girija (Chittorgarh)
Wakchaure, Shri Bhausahab Rajaram (Shirdi)
Wankhede, Shri Subhash Bapurao (Hingoli)
Wasnik, Shri Mukul (Ramtek)
Yadav, Prof. Ranjan Prasad (Pataliputra)
Yadav, Shri Arun (Khandwa)
Yadav, Shri Dharmendra (Badaun)
Yadav, Shrimati Dimple (Kannauj)
Yadav, Shri Dinesh Chandra (Khagaria)
Yadav, Shri Hukmadeo Narayan (Madhubani)
Yadav, Shri Anjankumar M. (Secundrabad)
Yadav, Shri Madhusudan (Rajnandgaon)
Yadav, Shri Mulayam Singh (Mainpuri)
Yadav, Shri Om Prakash (Siwan)
Yadav, Shri Ramakant (Azamgarh)
Yadav, Shri Sharad (Madhepura)
Yaskhi, Shri Madhu Goud (Nizamabad)

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri T.K. Viswanathan

COUNCIL OF MINISTERS**CABINET MINISTERS**

Dr. Manmohan Singh	The Prime Minister and also in-charge of the Ministries/ Departments not specifically allocated to the charge of any Minister viz.: (i) Ministry of Personnel, Public Grievances and Pensions; (ii) Ministry of Planning; (iii) Department of Atomic Energy; and (iv) Department of Space.
Shri A.K. Antony	The Minister of Defence
Shri Sharad Pawar	The Minister of Agriculture and Minister of Food Processing Industries
Shri P. Chidambaram	The Minister of Finance
Shri Ghulam Nabi Azad	The Minister of Health and Family Welfare
Shri Sushilkumar Shinde	The Minister of Home Affairs
Shri M. Veerappa Moily	The Minister of Petroleum and Natural Gas
Dr. Farooq Abdullah	The Minister of New and Renewable Energy
Shri S. Jaipal Reddy	The Minister of Science and Technology and Minister of Earth Sciences
Shri Sis Ram Ola	The Minister of Labour and Employment
Shri Kamal Nath	The Minister of Urban Development and Minister of Parliamentary Affairs

Shri Ajit Singh	The Minister of Civil Aviation
Shri Vayalar Ravi	The Minister of Overseas Indian Affairs
Shri Mallikarjun Kharge	The Minister of Railways
Shri Oscar Fernandes	The Minister of Road Transport and Highways
Shri Kapil Sibal	The Minister of Communications and Information Technology and Minister of Law and Justice
Shri Anand Sharma	The Minister of Commerce and Industry
Kumari Selja	The Minister of Social Justice and Empowerment
Dr. Girija Vyas	The Minister of Housing and Urban Poverty Alleviation
Shri G.K. Vasan	The Minister of Shipping
Shri Praful Patel	The Minister of Heavy Industries and Public Enterprises
Shri Shriprakash Jaiswal	The Minister of coal
Shri Salman Khursheed	The Minister of External Affairs
Shri V. Kishore Chandra Deo	The Minister of Tribal Affairs and Minister of Panchayati Raj
Shri Beni Prasad Verma	The Minister of Steel

Shri Jairam Ramesh	The Minister of Rural Development
Shri K. Rahman Khan	The Minister of Minority Affairs
Shri Dinsha Patel	The Minister of Mines
Shri M.M. Pallam Raju	The Minister of Human Resource Development
Shri Harish Rawat	The Minister of Water Resources
Shrimati Chandresh Kumari	The Minister of Culture
Dr. K.S. Rao	The Minister of Textiles

MINISTERS OF STATE (INDEPENDENT CHARGE)

Shrimati Krishna Tirath	The Minister of State of the Ministry of Women and Child Development
Prof. K.V. Thomas	The Minister of State of the Ministry of Consumer Affairs, Food and Public Distribution
Shri Srikant Jena	The Minister of State of the Ministry of Statistics and Programme Implementation and Minister of State of the Ministry of Chemical and Fertilizers
Shrimati Jayanthi Natarajan	The Minister of State of the Ministry of Environment and Forests
Shri Paban Singh Ghatowar	The Minister of State of the Ministry of Development of North Eastern Region and Minister of State in the Ministry of Parliamentary Affairs
Shri Jyotiraditya M. Scindia	The Minister of State of the Ministry of Power
Shri K.H. Muniyappa	The Minister of State of the Ministry of Micro, Small and Medium Enterprises
Shri Bharatsinh Solanki	The Minister of State of the Ministry of Drinking Water and Sanitation
Shri Sachin Pilot	The Minister of State of the Ministry of Corporate Affairs

Shri Jitendra Singh

The Minister of State of the Ministry of Youth Affairs and Sports and Minister of State in the Ministry of Defence

Shri Manish Tewari

The Minister of State of the Ministry of Information and Broadcasting

Dr. K. Chiranjeevi

The Minister of State of the Ministry of Tourism

MINISTERS OF STATE

Shri E. Ahamed	The Minister of State in the Ministry of External Affairs
Shri Mullappally Ramachandran	The Minister of State in the Ministry of Home Affairs
Shri V. Narayanasamy	The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office
Shrimati D. Purandeswari	The Minister of State in the Ministry of Commerce and Industry
Shrimati Panabaka Lakshmi	The Minister of State in the Ministry of Petroleum and Natural Gas and Minister of State in the Ministry of Textiles
Shri Manikrao Hodlya Gavit	The Minister of State in the Ministry of Social Justice and Empowerment
Shri Namu Narain Meena	The Minister of State in the Ministry of Finance
Shrimati Santosh Chowdhary	The Minister of State in the Ministry of Health and Family Welfare
Shri Jitin Prasada	The Minister of State in the Ministry of Human Resource Development
Shrimati Preneet Kaur	The Minister of State in the Ministry of External Affairs

Dr. Tushar Chaudhary	The Minister of State in the Ministry of Road Transport and Highways
Shri Pratik Patil	The Minister of State in the Ministry of Coal
Shri R.P.N. Singh	The Minister of State in the Ministry of Home Affairs
Dr. Shashi Tharoor	The Minister of State in the Ministry of Human Resource Development
Shri Pradeep Jain	The Minister of State in the Ministry of Rural Development
Shri K. C. Venugopal	The Minister of State in the Ministry of Civil Aviation
Dr. Charan Das Mahant	The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries
Shri Milind Deora	The Minister of State in the Ministry of Communications and Information Technology and Minister of State in the Ministry of Shipping
Shri Rajeev Shukla	The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Planning
Shri Kodikkunnil Suresh	The Minister of State in the Ministry of Labour and Employment
Shri Tariq Anwar	The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries

Shri K.J.S.P. Reddy	The Minister of State in the Ministry of Railways
Shrimati Ranee Narah	The Minister of State in the Ministry of Tribal Affairs
Shri Adhir Chowdhury	The Minister of State in the Ministry of Railways
Shri Abu Hasem Khan Choudhury	The Minister of State in the Ministry of Health and Family Welfare
Shri Sarvey Satyanarayana	The Minister of State in the Ministry of Road Transport and Highways
Shri Ninong Ering	The Minister of State in the Ministry of Minority Affairs
Shrimati Deepa Dasmunsi	The Minister of State in the Ministry of Urban Development
Shri P. Balram Naik	The Minister of State in the Ministry of Social Justice and Empowerment
Dr. Kruparani Killi	The Minister of State in the Ministry of Communications and Information Technology
Shri Lalchand Kataria	The Minister of State in the Ministry of Rural Development
Dr. E.M.S. Natchiappan	The Minister of State in the Ministry of Commerce and Industry
Shri Jesudasu Seelam	The Minister of State in the Ministry of Finance

LOK SABHA DEBATES

Vol. XXXIV First day of the Fourteenth Session of Fifteenth Lok Sabha No.1

LOK SABHA

Monday, August 5, 2013/Sravana 14, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

NATIONAL ANTHEM

The National Anthem was played

11.01 hrs.

MEMBERS SWORN

अध्यक्ष महोदया : सेक्रेट्री जनरल।

महासचिव : श्री प्रभुनाथ सिंह।

श्री प्रभुनाथ सिंह (महाराजगंज) : मैडम, हम तो भोजपुरी में लिख कर दिए हुए थे और मुझे हिन्दी में लिखा हुआ मिला है।

अध्यक्ष महोदया : आप हिन्दी में पढ़िए।

श्री प्रभुनाथ सिंह : मैं हिन्दी में पढ़ तो दूंगा, हिन्दी मुझे पढ़ना आता है, लेकिन आप यह कहिए कि भोजपुरी को अष्टम सूची में शामिल कर दिया जाए।

Shri Prabhu Nath Singh (Maharajganj)

Shri Haribhai Chaudhary (Banaskantha)

Shri Vithalbhai Hansrajbhai Radadiya (Porbandar)

Shrimati Pratibha Singh (Mandi)

Shri Prasun Banerjee (Howrah)



11.10 hrs**INTRODUCTION OF MINISTERS**

THE PRIME MINISTER (DR. MANMOHAN SINGH): Madam Speaker, with your permission, I wish to introduce to you and, through you, to this august House my colleagues who have recently been inducted into the Council of Ministers.

Cabinet Ministers

Shri Sis Ram Ola	Minister of Labour and Employment
Shri Oscar Fernandes	Minister of Road Transport and Highways
Dr. Girija Vyas	Minister of Housing and Urban Poverty Alleviation
Dr. K.S. Rao	Minister of Textiles

Ministers of State

Shri Manikrao Hodlya Gavit	Minister of State in the Ministry of Social Justice and Empowerment
Shrimati Santosh Chowdhary	Minister of State in the Ministry of Health and Family Welfare
Dr. E.M. Sudarsana Natchiappan	Minister of State in the Ministry of Commerce and Industry
Shri Jesudasu Seelam	Minister of State in the Ministry of Finance

11.13 hrs.**OBITUARY REFERENCES**

अध्यक्ष महोदया : माननीय सदस्यगण, मुझे सभा को तेरह भूतपूर्व सदस्यों सर्वश्री बिरेन्द्र प्रसाद, महेन्द्र कर्मा, लोनप्पन नम्बाडन, विद्याचरण शुक्ल, एन. डेनिस, दिनकर बालू पाटिल, डॉ. चन्द्रशेखर वर्मा, सुभाष यादव, श्रीमती भावना देवराज चिखलिया और सर्वश्री हरिसिंह चावड़ा, समर मुखर्जी, खुर्शीद आलम खान और अरूण कुमार नेहरू के दुःखद निधन के बारे में सूचित करना है।

श्री बिरेन्द्र प्रसाद छठी लोक सभा के सदस्य थे तथा उन्होंने बिहार के नालंदा संसदीय निर्वाचन क्षेत्र का प्रतिनिधित्व किया।

श्री प्रसाद 1972 से 1974 तक बिहार विधान सभा के सदस्य भी रहे।

श्री प्रसाद एक सुयोग्य सांसद थे और उन्होंने सभा पटल पर रखे गये पत्रों संबंधी समिति के सदस्य के रूप में कार्य किया।

श्री बिरेन्द्र प्रसाद का निधन 80 वर्ष की आयु में 11 जनवरी, 2013 को पटना में हुआ।

श्री महेन्द्र कर्मा 1996 से 1997 तक ग्यारहवीं लोक सभा के सदस्य रहे। उन्होंने तत्कालीन मध्य प्रदेश के बस्तर संसदीय निर्वाचन क्षेत्र का प्रतिनिधित्व किया।

श्री कर्मा मध्यप्रदेश तथा छत्तीसगढ़ विधान सभाओं के सदस्य रहे और उन्होंने छत्तीसगढ़ विधान सभा में विपक्ष के नेता के रूप में भी कार्य किया।

वे मध्यप्रदेश और छत्तीसगढ़ की सरकारों में मंत्री रहे।

श्री महेन्द्र कर्मा की 62 वर्ष की आयु में छत्तीसगढ़ के बस्तर जिले में जीरम घाटी में 25 मई, 2013 को एक नक्सली हमले में हत्या कर दी गयी।

श्री लोनप्पन नम्बाडन 2004 से 2009 तक चौदहवीं लोक सभा के सदस्य थे। उन्होंने केरल के मुकुंदपुरम संसदीय निर्वाचन क्षेत्र का प्रतिनिधित्व किया।

श्री नम्बाडन 1977 से 2001 तक छः बार केरल विधान सभा के सदस्य और केरल सरकार में परिवहन और आवास मंत्री रहे।

श्री नम्बाडन एक सुयोग्य सांसद थे और उन्होंने जल संसाधन संबंधी स्थायी समिति तथा भारी उद्योग और सार्वजनिक उपक्रम मंत्रालय की परामर्शदात्री समिति के सदस्य के रूप में कार्य किया।

श्री लोनप्पन नम्बाडन का निधन 77 वर्ष की आयु में 5 जून, 2013 को केरल के एडपल्ली में हुआ।

श्री विद्याचरण शुक्ल आठ बार लोक सभा के सदस्य रहे।

श्री शुक्ल ने दूसरी से पांचवीं और सातवीं से दसवीं लोक सभा में तत्कालीन मध्य प्रदेश के बलौडा बाजार, महासमुन्द और रायपुर संसदीय निर्वाचन क्षेत्रों का प्रतिनिधित्व किया।

गणमान्य संसदविद श्री शुक्ल ने केन्द्रीय नागरिक आपूर्ति और सहकारिता मंत्रालय, विदेश मंत्रालय और जल संसाधन मंत्रालय में मंत्री के रूप में कार्य किया और वे विभिन्न मंत्रालयों में केन्द्रीय राज्य मंत्री और उपमंत्री भी रहे। वे 9वीं लोक सभा में मानव संसाधन विकास मंत्रालय की परामर्शदात्री समिति के सदस्य थे। उन्होंने कई देशों की यात्राएं की और बोत्सवाना और लिसोथो के स्वतंत्रता-समारोह में भारत का प्रतिनिधित्व किया। 1976 में निर्गुट आंदोलन के सूचना मंत्रियों के सम्मेलन की अध्यक्षता की।

श्री विद्याचरण शुक्ल बस्तर जिले के जीरम घाटी में नक्सली हमले में गंभीर रूप से घायल हुए, जिसके फलस्वरूप 11 जून, 2013 को 83 वर्ष की आयु में गुडगांव में उनका देहान्त हो गया।

श्री एन. डेनिस 1980 से 1999 तक तमिलनाडु के नागरकोइल संसदीय निर्वाचन क्षेत्र का प्रतिनिधित्व करते हुए, सातवीं से बारहवीं लोक सभा के सदस्य रहे।

वे 1971 से 1976 तक तमिलनाडु विधान सभा के सदस्य भी रहे।

एक सक्षम सांसद के रूप में श्री डेनिस ने प्राक्कलन समिति, याचिका समिति, गृह और विदेशी मामलों संबंधी समितियों सहित अनेक समितियों के सदस्य के रूप में कार्य किया। वे विभिन्न मंत्रालयों जैसे वाणिज्य मंत्रालय, उद्योग मंत्रालय, खाद्य प्रसंस्करण उद्योग मंत्रालय, कृषि मंत्रालय और संचार मंत्रालय की परामर्शदात्री समितियों के सदस्य थे।

श्री एन. डेनिस का देहान्त 84 वर्ष की आयु में नागरकोइल, तमिलनाडु में 21 जून, 2013 को हुआ।

श्री दिनकर बालू पाटिल महाराष्ट्र के कुलाबा संसदीय निर्वाचन क्षेत्र का प्रतिनिधित्व करते हुए, क्रमशः 1977 से 1979 तक और 1984 से 1989 तक छठी और आठवीं लोक सभा के सदस्य रहे।

श्री पाटिल 1957 में मुम्बई विधानसभा और 1962 से 1977 तथा 1980 से 1984 तक महाराष्ट्र विधानसभा के सदस्य थे। वे महाराष्ट्र विधानसभा में नेता प्रतिपक्ष और महाराष्ट्र विधानसभा में विभिन्न समितियों के सदस्य भी थे।

एक विशिष्ट सांसद के रूप में श्री पाटिल ने प्राक्कलन समिति के सदस्य के रूप में कार्य किया।

श्री पाटिल का महाराष्ट्र के पनवेल में दिनांक 24 जून, 2013 को 87 वर्ष की आयु में निधन हो गया।

डा. चन्द्रशेखर वर्मा बिहार के खगड़िया संसदीय निर्वाचन क्षेत्र से 1984 से 1989 तक आठवीं लोक सभा के सदस्य थे।

एक योग्य सांसद के रूप में उन्होंने सभा पटल पर रखे गए पत्रों संबंधी समिति के सदस्य के रूप में अपनी सेवाएं प्रदान कीं।

25 जून, 2013 को 72 वर्ष की आयु में डा. वर्मा का निधन दिल्ली में हुआ।

श्री सुभाष यादव वर्ष 1980 से 1989 तक मध्य प्रदेश के खरगौन संसदीय निर्वाचन-क्षेत्र के प्रतिनिधि के रूप में सातवीं और आठवीं लोक सभा के सदस्य थे।

श्री यादव तीन कार्यकाल के लिए मध्य प्रदेश विधान सभा के सदस्य भी रहे।

एक सुयोग्य सांसद के रूप में श्री यादव ने वर्ष 1985 में रेल अभिसमय समिति के सभापति के रूप में कार्य किया।

श्री सुभाष यादव का नई दिल्ली में 26 जून, 2013 को 67 वर्ष की आयु में निधन हो गया।

श्रीमती भावना देवराज चिखलिया गुजरात के जूनागढ़ संसदीय निर्वाचन-क्षेत्र के प्रतिनिधि के रूप में वर्ष 1991 से वर्ष 2004 तक दसवीं, ग्यारहवीं, बारहवीं और तेरहवीं लोक सभा की सदस्य थीं।

एक योग्य सांसद के रूप में उन्होंने वर्ष 2003-2004 के दौरान पर्यटन और संस्कृति मंत्रालय में केन्द्रीय राज्य मंत्री तथा संसदीय कार्य मंत्री के रूप में कार्य किया। वह कई संसदीय समितियों की सदस्य रहीं जिनमें, विज्ञान और प्रौद्योगिकी संबंधी समिति, पर्यावरण और वन संबंधी समिति, अधीनस्थ विधान संबंधी समिति, संचार समिति, लोक लेखा समिति तथा सरकारी आश्वासनों संबंधी समिति शामिल हैं।



उन्होंने रेल अभिसमय समिति के सभापति के रूप में भी कार्य किया। वह पर्यावरण और वन मंत्रालय तथा रेल मंत्रालय की सलाहकार समितियों की सदस्य भी थीं। श्रीमती भावना देवराज चिखलिया का गुजरात के जूनागढ़ में 28 जून, 2013 को 58 वर्ष की आयु में निधन हो गया।

श्री हरिसिंह चावड़ा गुजरात के बनासकांठा संसदीय निर्वाचन-क्षेत्र का प्रतिनिधित्व करते हुए वर्ष 1991 से 1996 तक और वर्ष 2004 से 2009 तक क्रमशः दसवीं और चौदहवीं लोक सभा के सदस्य थे। श्री चावड़ा वर्ष 1975 से 1985 के बीच दो कार्यकाल के लिए गुजरात विधान सभा के सदस्य भी रहे। योग्य सांसद श्री चावड़ा ने मानव संसाधन विकास संबंधी समिति और सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति के सदस्य के रूप में कार्य किया। श्री हरिसिंह चावड़ा का गुजरात के बनासकांठा में 82 वर्ष की आयु में 29 जून, 2013 को निधन हो गया।

श्री समर मुखर्जी वर्ष 1971 से वर्ष 1984 तक पांचवीं, छठी और सातवीं लोक सभा के सदस्य थे तथा उन्होंने पश्चिम बंगाल के हावड़ा संसदीय निर्वाचन-क्षेत्र का प्रतिनिधित्व किया। वे वर्ष 1986 से 1993 तक दो बार राज्य सभा के भी सदस्य रहे। श्री मुखर्जी 1957 से 1962 तक पश्चिम बंगाल विधान सभा के सदस्य भी रहे। एक सुयोग्य संसदविद्, अनुभवी नेता तथा स्वतंत्रता सेनानी श्री मुखर्जी सामान्य प्रयोजनों संबंधी समिति और नियम समिति के सदस्य रहे। श्री समर मुखर्जी का निधन 99 वर्ष की आयु में 18 जुलाई, 2013 को कोलकाता में हुआ।

श्री खुर्शीद आलम खान उत्तर प्रदेश के फर्रुखाबाद संसदीय निर्वाचन क्षेत्र के प्रतिनिधि के रूप में आठवीं लोक सभा के सदस्य रहे। वे वर्ष 1974 से 1984 तक दो बार राज्य सभा के भी सदस्य रहे। गण्यमान्य संसदविद् श्री खान ने वाणिज्य, वस्त्र और पर्यटन मंत्रालय में राज्यमंत्री तथा नागर विमानन (स्वतंत्र प्रभार) और विदेश मंत्रालय में मंत्री के रूप में कार्य किया।

श्री खान ने वर्ष 1989 से 1991 तक गोवा के राज्यपाल तथा वर्ष 1991 से 1999 तक कर्नाटक के राज्यपाल के पद को सुशोभित किया। इस अवधि के दौरान उन्होंने महाराष्ट्र और केरल राज्यों का भी अतिरिक्त प्रभार संभाला। शिक्षा के क्षेत्र में उनकी विशेष रुचि रही। उन्होंने डा. जाकिर हुसैन मेमोरियल कॉलेज के शासी निकाय के सदस्य के रूप में तथा जामिया मिलिया विश्वविद्यालय के कुलाधिपति के रूप में भी कार्य किया। श्री खुर्शीद आलम खान का निधन 94 वर्ष की आयु में 20 जुलाई, 2013 को दिल्ली में हुआ।

श्री अरुण कुमार नेहरू वर्ष 1980 से 1991 तक सातवीं, आठवीं और नौवीं लोक सभा के सदस्य रहे तथा उन्होंने उत्तर प्रदेश के रायबरेली और बिलहौर संसदीय निर्वाचन-क्षेत्रों का प्रतिनिधित्व किया। एक गण्यमान्य संसदविद् श्री नेहरू ने 1984-85 और 1985-86 के दौरान क्रमशः ऊर्जा और गृह मंत्रालय में राज्य मंत्री के रूप में कार्य किया। वर्ष 1989-90 में वे केंद्रीय उद्योग और वाणिज्य मंत्री रहे। वे रेल अभिसमय समिति के सदस्य रहे और विदेश तथा विज्ञान और प्रौद्योगिकी मंत्रालयों की परामर्शदात्री समितियों के भी सदस्य रहे। श्री अरुण कुमार नेहरू का 69 वर्ष की आयु में 25 जुलाई, 2013 को गुड़गांव में निधन हो गया।

हम भूतपूर्व सांसदों के निधन पर गहरा शोक व्यक्त करते हैं तथा मुझे विश्वास है कि यह सभा शोक संतप्त परिवारों को हमारी संवेदनाएं संप्रेषित करने में मेरे साथ है।

माननीय सदस्यो, जून माह, 2013 में भारी वर्षा, भूस्खलन और आकस्मिक बाढ़ से उत्तराखण्ड के जिलों में लोमहर्षक विनाशलीला हुई है। इस अभूतपूर्व प्राकृतिक आपदा में बहुत बड़ी संख्या में लोगों ने जान गंवाई, घायल हुए तथा लापता हो गए हैं। इसके अलावा हजारों ग्रामवासी अपने घरों से विस्थापित हो गए हैं। बचाव कार्य कर रहा भारतीय वायु सेना का एक हेलीकॉप्टर 25 जून, 2013 को दुर्घटनाग्रस्त हो गया, जिसके फलस्वरूप चालक दल के पांच सदस्यों तथा पंद्रह सवारियों की मृत्यु हो गई।

यह सभा उत्तराखण्ड में हुई जान और माल की भयंकर हानि पर गहरा दुःख तथा शोक संतप्त परिवारों के प्रति अपनी संवेदना व्यक्त करती है, साथ ही घायलों के शीघ्र स्वस्थ होने की कामना करती है। यह सभा भारतीय थल सेना, भारतीय वायु सेना, भारत-तिब्बत सीमा बल, राष्ट्रीय आपदा मोचन बल तथा सीमा सड़क संगठन के बहादुर जवानों तथा राहत कार्य में तल्लीन सभी संगठनों के उन कर्मियों का अभिनंदन करती है, जिन्होंने विपरीत परिस्थितियों में कर्तव्यपरायणता का परिचय दिया है। उन अन्य लोगों की भी सराहना करती है, जिन्होंने निःस्वार्थ भावना से बचाव कार्यों में सहयोग किया।

एक दुःखद घटना में, छत्तीसगढ़ के बस्तर जिले में 25 मई, 2013 को हुए नक्सली हमले में वरिष्ठ राजनेताओं सहित अट्ठाइस लोग मारे गए और छत्तीस अन्य घायल हो गए।

24 जून, 2013 को श्रीनगर में सेना के काफिले पर हुए एक आतंकवादी हमले में सेना के आठ जवान शहीद हो गए तथा उन्नीस अन्य घायल हो गए।

2 जुलाई, 2013 को झारखण्ड स्थित दुमका में हुए नक्सलवादी हमले में एक पुलिस अधीक्षक सहित छह पुलिसकर्मी मारे गए। यह सदन ऐसे कायरतापूर्ण जघन्य कृत्यों की कठोर शब्दों में निन्दा करता है।

एक हृदय विदारक घटना में बिहार के सारण जिले में 16 जुलाई, 2013 को एक प्राथमिक विद्यालय में भोजन-विषाक्तता के कारण तेइस बच्चों और एक रसोइए की मृत्यु होने की सूचना मिली है।

स्पेन में सैंटिएगो डी कम्पोस्टेला के पास 24 जुलाई, 2013 को हुई रेल दुर्घटना से हमें बहुत दुःख पहुंचा है। हम पीड़ितों और उनके परिजनों के प्रति गहरी संवेदना प्रकट करते हैं और घायल व्यक्तियों के शीघ्र स्वस्थ होने की कामना करते हैं।

दिनांक 30 जुलाई, 2013 को राजस्थान के हनुमानगढ़ जिले में एक स्कूल बस की ट्रक से भिड़ंत होने पर ग्यारह स्कूली बच्चों के मारे जाने और तेइस अन्य के घायल होने की सूचना मिली है।

दिनांक 1 अगस्त, 2013 को पंजाब के फतेहगढ़ साहिब जिले में सरहिन्द के पास पंजाब रोडवेज की एक बस के नहर में गिर जाने के कारण लगभग चालीस व्यक्तियों के डूब जाने की सूचना मिली है।

यह सभा इन सभी त्रासदियों पर अपना गहरा शोक व्यक्त करती है एवम् शोक संतप्त परिवारों के प्रति अपनी संवेदना प्रकट करती है। हम घायल व्यक्तियों के त्वरित स्वास्थ्य लाभ की शुभेच्छा करते हैं।

अब सभा में उपस्थित सदस्य दिवंगत व्यक्तियों के सम्मान में थोड़ी देर मौन खड़े हों।

11.25 hrs.

The Members then stood in silence for short while.

MADAM SPEAKER: The House will now take up Question Hour.

... (Interruptions)

SHRI BASU DEB ACHARIA (BANKURA): Madam, I have given notice for suspension of Question Hour... (Interruptions)

11.29 hrs

At this stage, Shri M.Venugopala Reddy, Shri N.Kristappa and some other hon.

Members came and stood on the floor near the Table.

... (Interruptions)

11.32 hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiary and some other hon.

Members came and stood on the floor near the Table.

... (Interruptions)



MADAM SPEAKER: What are you doing? Shri Bwiswmuthiary, I will give you a chance in the 'Zero Hour'. Please go back to your seat.

... (Interruptions)

अध्यक्ष महोदया : आप लोग अपनी सीटों पर जाकर बैठ जाइये। हम आपको भी और आपको भी जीरो आवर में बोलने का चांस देंगे।

... (Interruptions)

MADAM SPEAKER: I will give you a chance in the 'Zero Hour'.

... (Interruptions)

MADAM SPEAKER : Now Q. No.1, Shrimati Putul Kumari.

(Q. 1)

श्रीमती पुतुल कुमारी : महोदया, राजमार्गों का रखरखाव ठीक नहीं है, टोल-प्लाजा पर बहुत भीड़-भाड़ रहती है, इस मुद्दे का समाधान नहीं हो पाया है, इसका कारण क्या है? ... (*Interruptions*)

SHRI SARVEY SATYANARAYANA: There has been tremendous growth in traffic. The roads have been widened to four lanes and in high density corridors to six lanes. ... (*Interruptions*) Further widening beyond sixty metres would involve large scale demolition of properties. ... (*Interruptions*) Inherent problems of existing roads such as level intersections, roads passing through congested areas, etc. may act as bottlenecks to the traffic and give rise to accidents. ... (*Interruptions*)

Therefore, expressways on entirely a new alignment for high traffic density corridors are needed to facilitate fast movement of commercial traffic and other road users. ... (*Interruptions*)

Due to very high capital cost involved in land acquisition, costing Rs. 15 to Rs. 20 crore per km.; construction cost of Rs. 30 to Rs. 40 crore per km.; large scale land acquisition and requirement of environment and forest clearances, wild life board clearances, coastal regulation zone clearances from the respective authorities on case to case basis, construction of expressways takes considerable time for its implementation. ... (*Interruptions*)

Besides this, there is another Expressway, known as Eastern Peripheral Expressway having a total cost of Rs. 2,700 crore approved by the PPPAC. It was bid out twice without success. ... (*Interruptions*) There has been a general perception that market has no appetite for such huge projects. ... (*Interruptions*) However, based on feasibility studies, it is now expected that the three Expressways, that is, Vadodara – Mumbai, Delhi – Meerut and Bangalore – Chennai may attract the investors. ... (*Interruptions*)

अध्यक्ष महोदया : आप लोग सीट पर बैठ जाइए। मैं जीरो ऑवर में आपको बोलने का मौका दूंगी।

...(व्यवधान)

अध्यक्ष महोदया : आप लोग अपनी सीट पर चले जाइए।

...(व्यवधान)

अध्यक्ष महोदया : आप लोग अपनी सीटों पर वापिस चले जाइए। आप सभी को जीरो ऑवर में बोलने का मौका दिया जाएगा।

...(व्यवधान)

MADAM SPEAKER : Shrimati Putul Kumari, your next supplementary question please.

... (*Interruptions*)

MADAM SPEAKER: Hon. Members, I will give you a chance during the 'Zero Hour'.

... (*Interruptions*)

श्रीमती पुतुल कुमारी: अध्यक्ष महोदया, मैं मंत्री जी से जानना चाहती हूँ कि इस प्रोजेक्ट की जो गति धीमी हुई है... (व्यवधान) तो आगे 1000 किलोमीटर बनाने का इनका टारगेट है, ... (व्यवधान) उसे कब तक पूरा करेंगे?... (व्यवधान) मैं यह भी जानना चाहती हूँ कि बिहार में कितने किलोमीटर राष्ट्रीय राजमार्ग तय किया गया है? ... (व्यवधान)

SHRI SARVEY SATYANARAYANA: The main criterion for selection of the expressway corridor will be the traffic volume. The Vadodara – Mumbai corridor, which is of 400 kms. on National Highway 8, being the highest density corridor, will be given the top most priority. ... (*Interruptions*) The other high-density corridors are Delhi – Chandigarh on National Highway 1 and 22; Bangalore – Chennai corridor on National Highway 4; Delhi – Jaipur corridor on National Highway 8; Delhi – Meerut corridor on National Highway 68; Kolkata – Dhanbad corridor on National Highway 2; and Delhi – Agra corridor on National Highway 2. ... (*Interruptions*) It was decided that the feasibility study of the Vadodara – Mumbai corridor and pre-feasibility studies for the other sections may be taken up. ... (*Interruptions*) The remaining 600 kms. will be selected out of the routes

identified above on the basis of traffic volume. ... (*Interruptions*) A number of expressways with access control are being planned.... (*Interruptions*) The cost of construction of an expressway is much higher than that of a normal highway project due to substantial additional structures and a very high land acquisition cost because of it being a Greenfield alignment.... (*Interruptions*) Hence, the user fee rate for expressway should be more than that of a normal highways.... (*Interruptions*)

Expressways being Greenfield projects need more capital investment as compared to normal 4/6-lane highway, therefore higher rate of user fee is required to make project viable.... (*Interruptions*)

In 2006, the Cabinet Committee on Economic Affairs in its meeting held on 2nd November, 2006 approved 1000 km of Expressway on BOT basis under NHDP Phase-VI out of the seven stretches which I have already mentioned.... (*Interruptions*)

In addition to this, the Existing Expressway is this: Ahmedabad-Vadodara Expressway is in the State of Gujarat with a length of 93.30 km. which was completed in June 2005 by the Government of India.... (*Interruptions*)

The other express way is the Eastern Peripheral Expressway covering the States of Haryana and Uttar Pradesh having a length of 135 km is under implementation.... (*Interruptions*)

In the meeting taken by the Prime Minister on 28th June, 2013, a decision was taken that Vadodara-Mumbai Expressway costing Rs.25,000 crore would be accelerated for award within the next six months.

MADAM SPEAKER: Shri Arind Kumar Chaudhary – not present.

श्री अनुराग सिंह ठाकुर : अध्यक्ष महोदया, जो पहला प्रश्न माननीय पुतुल कुमारी जी ने पूछा, उस पहले प्रश्न का उत्तर माननीय मंत्री जी ने नहीं दिया है।...(*व्यवधान*) आज पूरे देश भर में अगर नेशनल हाईवेज की चर्चा की जाए तो सभी जगह पर उनके निर्माण का कार्य बंद हो चुका है। ...(*व्यवधान*) जो पूर्व के मंत्री भी रहे हैं और अब के मंत्री भी हैं, मैं उनसे केवल एक सवाल पूछना चाहता हूँ कि जितने भी कांट्रैक्ट आज

तक दिये गये हैं, प्रतिदिन कितने किमी. का निर्माण यूपीए वन और यूपीए टू द्वारा किया गया है...(व्यवधान)? क्या यह सच्चाई नहीं है कि पिछले नौ वर्षों में इस देश में नेशनल हाईवेज के निर्माण पर रोक लग गई है चाहे जयपुर का हाइवे हो क्योंकि उसका भी काम बंद है। दिल्ली से लेकर अमृतसर का हाइवे, जालंधर के हाइवे का काम भी बंद है।

मेरे अपने लोकसभा क्षेत्र में जितने नेशनल हाईवेज का काम है, वह सारा बंद हो गया है। यहां तक कि रखरखाव के काम भी बंद हो गये हैं। मेरा केवल माननीय मंत्री जी से एक निवेदन है कि कृपया घुमाफिराकर उत्तर न दें। यूपीए वन और यूपीए टू में प्रतिदिन कितने कि.मी. हाइवे का निर्माण कार्य हुआ है? ...(व्यवधान) क्या यह सच्चाई नहीं है कि जितने कांग्रेस ने पचास वर्षों में नेशनल हाईवेज बनाये थे, अटल बिहारी वाजपेयी जी की सरकार ने मात्र पांच वर्षों के शासनकाल में उससे ज्यादा नेशनल हाईवेज बनाये थे। ऐसा क्या कारण है कि आज नेशनल हाईवेज बनने बंद हो गये हैं। ...(व्यवधान) इस सरकार ने आज तक जिस तरह से कांट्रैक्ट दिये हैं, उसके कारण कोई भी नेशनल हाईवेज का निर्माण कार्य नहीं हो रहा है। देश इसका उत्तर चाहता है चाहे बिहार में हो चाहे गुजरात में हो या मध्य प्रदेश में हो, इस बारे में बार बार प्रश्न उठाये गये। हमारी पार्टी के राष्ट्रीय अध्यक्ष ने कहा कि यहां से कुछ कि.मी. की दूरी पर गाजियाबाद का नेशनल हाइवेज भी नहीं बन पाया है। कृपया करके मंत्री जी उत्तर दें कि आखिर देश में नेशनल हाईवे क्यों नहीं बन रहे हैं और दो कि.मी. प्रतिदिन के आधार पर क्यों बन रहे हैं? ...(व्यवधान)

श्री सर्वे सत्यनारायण: मैडम, माननीय सांसद महोदय ने पूछा कि नेशनल हाईवेज के बारे में क्या हो रहा है? लेकिन यह प्रश्न मेन प्रश्न से हटकर है। अगर वह कुछ सूचना चाहते हैं तो मैं उनको जरूर जवाब देने की कोशिश करूंगा। It will be placed in the House also if you so direct. But even then, I would like to say that in the year 2012-13, there was about 2844 km of construction by the National Highways Authority of India. ... *(Interruptions)* This is the highest ever lane constructed in any year. (व्यवधान) एनडीए के तहत जितना बना और यूपीए-1 और यूपीए-2 के समय में जितना कर सके, माननीय सदस्य को इसकी स्टेटमेंट चाहिए तो हम भिजवा देंगे। लेकिन इसका ताल्लुक मेन प्रश्न से नहीं है, यह एक अलग सवाल है। आप अलग सवाल भिजवाइए, हम उत्तर देने के लिए तैयार हैं।

SHRI S. SEMMALAI: I would like to state here that the 12th Plan Working Committee on Central Road Sector has suggested a few recommendations. I would like to briefly state two salient points – firstly, the reduction on rate of tolling after

recovery of capital cost for public funded projects or after expiry of the concession period for private investment projects need to be reviewed; secondly, the remittance from the toll receipts should be entirely ploughed back and earmarked for maintenance of National Highways. ... (*Interruptions*) This has also been the suggestion from all the hon. Members. But no efforts have since been taken to implement these suggestions so far. May I request the hon. Minister to state when will the Ministry going to implement the suggestions to improve the maintenance of National Highways? ... (*Interruptions*) Are there any constraints from private players to execute these suggestions? ... (*Interruptions*)

SHRI SARVEY SATYANARAYANA: Madam, I would like to state the reasons for slow implementation of Expressways – firstly huge cost of projects – Rs.5,000 to Rs.25,000 crore depending on the project length; cost for land acquisition – Rs.15 crore approximately per km.; construction cost – Rs.30 crore to Rs.40 crore per km.; secondly, Cabinet has approved implementation on BOT (Toll) mode. After feasibility study, it has been found that many projects are not viable on account of difficulties, experience in respect of land acquisition very high construction cost and environmental issues; thirdly, Eastern Peripheral Expressway having a total project cost of Rs.2,700 crore approved by PPPAC was bid out twice without success. ... (*Interruptions*) There has been general perception that market has no appetite for such huge projects. ... (*Interruptions*) However, based on feasibility studies, it is now expected that only three Expressways, that is, Vadodara-Mumbai, Delhi-Meerut and Bangalore-Chennai may attract the investors. ... (*Interruptions*)

Hon. Member have raised certain points, Madam, those would be addressed separately... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned till Twelve of the clock.

11.49 hrs

*The Lok Sabha then adjourned till
Twelve of the Clock.*

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

REFERENCE BY THE SPEAKER

Congratulations to Indian cricket, archery, wrestling
and hockey teams and other sportspersons

12.0 ½ hrs

*At this stage, Shri S.P.Y Reddy, Shri Sansuma Khunggur Bwiswmuthiary
and some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

अध्यक्ष महोदया : आप दो मिनट के लिए चुप करिये, आप सुनिये, अभी हम बधाई दे रहे हैं। सारा सदन बधाई दे, आप अभी शोर मत मचाइये।

... (Interruptions)

अध्यक्ष महोदया : आप भी जाइये और अपनी सीट को थम्प करिये।

... (Interruptions)

12.01 hrs

*At this stage, Shri S.P.Y Reddy, Shri Sansuma Khunggur Bwiswmuthiary
and some other hon. Members went back to their seats.*

MADAM SPEAKER: Hon. Members, I am sure all of you will join me in extending our felicitations to the Indian Cricket Team for winning the Champions Trophy beating England in Birmingham on 23 June, 2013 and for a resounding 5-0 win over Zimbabwe in One Day International series on 3 August, 2013.

The House congratulates Indian Archery Team for winning one gold and two bronze medals in different events in 3rd Archery World Cup Championship in Medellin, Columbia on 23 July, 2013.

The House also congratulates Ms. K. Jennitha Anto for becoming the World Chess Champion for the disabled by winning the 13th World Women's individual Chess Championship in Velke Losiny, Czech Republic on 24 July, 2013.

The House applauds the Indian Wrestling Team for winning 15 medals including three gold, nine silver and three bronze, besides winning the Champion Trophy in free style category in Asian Cadet Championship in Ulaanbaatar, Mongolia on 28 July, 2013.

Hon. Members, as you are aware, Shri Aditya Mehta has become the first Indian to win a gold medal in the Men's snooker event in the World Games held at Cali in Columbia on 30 July, 2013.

The House also congratulates Indian Junior Women Hockey Team for creating history by winning country's first ever bronze medal in the Junior Women Hockey World Cup on 4 August, 2013 in Germany.

These exceptional accomplishments are matter of national pride and will inspire upcoming sportspersons across the country.

We convey our best wishes to Cricket, Archery, Wrestling and Hockey teams and to Ms. K. Jennitha Anto and Shri Aditya Mehta for their future endeavours.

... (Interruptions)

12.03 hrs

At this stage, Shri S.P.Y Reddy, Shri Sansuma Khunggur Bwiswmuthiary and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.03 ½ hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Papers to be laid on the Table; Shri Ghulam Nabi Azad.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to lay on the Table a copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Indian Medical Council (Amendment) Ordinance, 2013 (No. 4 of 2013).

(Placed in Library, See No. LT 9223/15/13)

... (*Interruptions*)

MADAM SPEAKER: Shri Milind Deora.

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table a copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the National Food Security Ordinance, 2013 (No. 7 of 2013).

(Placed in Library, See No. LT 9226/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries

Research and Training Institute, Bangalore, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9227/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2011-2012.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 9228/15/13)

- (5) A copy of the National Green Tribunal (Recruitment, Salaries and other Terms and Conditions of Service of Officers and other Employees) (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 260(E) in Gazette of India dated 22nd April, 2013 together with a corrigendum published in Notification No. G.S.R. 482(E) dated 12th July, 2013.

(Placed in Library, See No. LT 9229/15/13)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity

Authority, Chennai, for the year 2011-2012.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No. LT 9230/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.

(Placed in Library, See No. LT 9231/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): I beg to lay on the Table a copy of the Agricultural and Processed Food Products Export Development Authority (Amendment) Regulations, 2013 (Hindi and English versions) published in Notification No. F. No. 1/3/2009-EP (Agri.-IV) in Gazette of India dated 11th March, 2013 under Section 34 of the Agricultural and Processed Food Products Export Development Authority Act, 1985.

(Placed in Library, See No. LT 9232/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): I beg to lay on the Table a copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Securities and Exchange Board of India (Amendment) Second Ordinance, 2013 (No. 5 of 2013).

(Placed in Library, See No. LT 9233/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table a copy of the revocation of President's Rule in the State of Jharkhand (Hindi and English versions) published in Notification No. G.S.R. 486(E) in Gazette of India dated 13th July, 2013 under article 356(3) of the Constitution of India.

(Placed in Library, See No. LT 9234/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, on behalf of my colleague Shri Rajeev Shukla, I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:-

- (1) The Indian Medical Council (Amendment) Ordinance, 2013 (No. 4 of 2013).

(Placed in Library, See No. LT 9235/15/13)

- (2) The Securities and Exchange Board of India (Amendment) Second Ordinance, 2013 (No. 5 of 2013).
(Placed in Library, See No. LT 9236/15/13)
- (3) The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies (Second) Ordinance, 2013 (No. 6 of 2013).
(Placed in Library, See No. LT 9237/15/13)
- (4) The National Food Security Ordinance, 2013 (No. 7 of 2013).
(Placed in Library, See No. LT 9238/15/13)
- (5) The Securities Laws (Amendment) Ordinance, 2013 (No. 8 of 2013).
(Placed in Library, See No. LT 9239/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. S. NATCHIAPPAN): I beg to lay on the Table:-

- (1) A copy of the Patents (Applications and Appeals to the intellectual Property Appellate Board) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 312(E) in Gazette of India dated 16th May, 2013 under Section 160 of the Patents Act, 1970.

(Placed in Library, See No. LT 9240/15/13)

- (2) A copy of the Trade Marks (Applications and Appeals to the intellectual Property Appellate Board) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 313(E) in Gazette of India dated 16th May, 2013 under sub-section (4) of Section 157 of the Trade Marks Act, 1999.

(Placed in Library, See No. LT 9241/15/13)

- (3) A copy of the Geographical Indications of Goods (Forms and making an appeal and fees therefore) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 314(E) in Gazette of India dated 16th May, 2013 under sub-section (3) of Section 87 of the Geographical Indication of Goods (Registration and Protection) Act, 1999.

(Placed in Library, See No. LT 9242/15/13)

... (*Interruptions*)

12.06 hrs**RESIGNATION BY MEMBERS**

MADAM SPEAKER: Hon. Members, I have to inform the House that the following Members have resigned from the membership of Lok Sabha:-

- (i) Shri H.D. Kumaraswamy, elected Member from the Bangalore Rural Parliamentary Constituency of Karnataka *vide* his letter dated 21st May, 2013. I have accepted his resignation with effect from 21st May, 2013.
 - (ii) Shri N. Cheluvaraya Swamy, elected Member from the Mandya Parliamentary Constituency of Karnataka *vide* his letter dated 21st May, 2013. I have accepted his resignation with effect from 21st May, 2013.
-

12.07 hrs**NOMINATION OF MEMBER
TO PANEL OF CHAIRMEN**

MADAM SPEAKER: Hon. Members, I have to inform the House that consequent upon her appointment as the Union Minister, Dr. (Kumari) Girija Vyas has ceased to be a member of the Panel of Chairmen.

Under Rule 9 (1) of the Rules of Procedure and conduct of Business in Lok Sabha, I have nominated Shri Jagdambika Pal to fill the vacancy.

12.08 hrs

STANDING COMMITTEE ON HOME AFFAIRS

171st and 172nd Reports

SHRI NAVEEN JINDAL (KURUKSHETRA): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs: -

- (1) *One Hundred and Seventy-first Report on the North-Eastern Council (Amendment) Bill, 2013.
- (2) One Hundred and Seventy-second Report on the Action Taken by the Government on the Recommendations/Observations contained in the 163rd Report on Working of Sardar Vallabhbhai Patel National Police Academy, Hyderabad.

... (*Interruptions*)

12.08 ½ hrs

**MOTION RE: JOINT PARLIAMENTARY COMMITTEE TO EXAMINE
MATTERS RELATING TO ALLOCATION AND PRICING OF
TELECOM LICENCES AND SPECTRUM**

SHRI P.C. CHACKO (THRISSUR): I beg to move the following:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Parliamentary Committee to examine matters relating to allocation and pricing of telecom licences and spectrum (JPC) in the vacancies caused by the retirement of Shri Tiruchi Siva from Rajya Sabha and resignation of Dr. E.M. Sudarsana Natchiappan, MP from the JPC and communicate to this House the names of the Members so appointed by Rajya Sabha to the JPC.”

* The 171st Report was presented to the Chairman, Rajya Sabha on 30th May, 2013 and forwarded to the Speaker, Lok Sabha the same day.

... (Interruptions)

12.09 hrs

**MOTION RE: FORTY-EIGHTH REPORT OF
BUSINESS ADVISORY COMMITTEE**

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): I beg to move the following:-

“That this House do agree with the Forty-eighth Report of the Business Advisory Committee presented to the House on 8th May, 2013.”

MADAM SPEAKER: The question is:

“That this House do agree with the Forty-eighth Report of the Business Advisory Committee presented to the House on 8th May, 2013.”

The motion was adopted.

MADAM SPEAKER: Now, we will take up ‘Zero Hour’ – Shri Sharad Yadav.

... (Interruptions)

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

अध्यक्ष महोदया : आपको ज़ीरो ऑवर में बोलने का मौका देंगे।

... (व्यवधान)

अध्यक्ष महोदया : आप अपनी सीट पर जाइए।

... (व्यवधान)

अध्यक्ष महोदया : आप लोग वापस जाइए।

... (व्यवधान)

अध्यक्ष महोदया : आप लोग जाइए और अपनी बात को ज़ीरो ऑवर में उठाइए।

... (व्यवधान)

अध्यक्ष महोदया : आप लोग अपनी सीट पर जाइए।

...(व्यवधान)

श्री शरद यादव (मधेपुरा): महोदया, कांस्टीट्यूशन बेंच ने हिन्दुस्तान के 66 बरस के जो एक तरह से ...(व्यवधान) मामले थे, जाते हुए इन लोगों ने उठा दिया और संवैधानिक बेंच सारा दिन बैठी और इसने रिजर्वेशन में सी और डी को छोड़कर बाकी सबको स्कैप कर दिया है।...(व्यवधान) ये एक तरफ भूख का इलाज कर रहे हैं और दूसरी तरफ 80 फीसदी लोगों का मान-सम्मान और प्रतिष्ठा, जिसके लिए यह रिजर्वेशन मिला है, उसे समाप्त करने में लगे हैं।...(व्यवधान) सुप्रीम कोर्ट के द्वारा, कोर्ट्स के द्वारा हिन्दुस्तान में लगातार रिजर्वेशन पर हमला होता रहता है।...(व्यवधान) हम लोग कभी भी नहीं उठाते हैं, लेकिन हमेशा सुप्रीम कोर्ट किसी भी नाम पर,...(व्यवधान) सुप्रीम कोर्ट के चीफ जस्टिस रिटायर होने वाले थे, उन्होंने कांस्टीट्यूशन बेंच बना दी और सरकार के लोगों से हमने गुहार लगायी, लेकिन कोई बात नहीं बनी।...(व्यवधान) ये कहते हैं कि यह जो फैसला है, इससे कोई दिक्कत नहीं होगी, कोई नुकसान नहीं होगा।...(व्यवधान) मैं कहना चाहता हूं कि कांस्टीट्यूशन बेंच बनाकर यह काम क्यों किया गया?...(व्यवधान) यह कोर्ट करप्शन के मामले में हमेशा मामला ठीक करती है,...(व्यवधान) लेकिन जो सामाजिक विषमता है, उसे मिटाने के लिए जब भी कोई कदम यहां से, पार्लियामेंट से उठता है, हमेशा ये लोग दांव-पेंच खेलकर उसे खत्म करने का काम करते हैं।...(व्यवधान) पार्लियामेंट न चले, पार्लियामेंट न चले, इसके लिए ये हमेशा उपाय करते हैं।...(व्यवधान) यह बहुत ही सेन्सिटिव मामला है।...(व्यवधान) 80 फीसदी लोग, जब मैं ऑल पार्टी मीटिंग में बोल रहा था तो सभी पार्टियों ने चिन्ता व्यक्त की और समर्थन व्यक्त किया और कहा कि तत्काल इसे स्कैप करो।...(व्यवधान) कोई रास्ता सरकार निकाले और कोई ठोस रास्ता निकाले, जिससे कि सारे लोगों को राहत मिल सके।...(व्यवधान)

कपिल सिब्बल साहब, मैं आपसे कहना चाहता हूं कि ये सदियों से मारे हुए लोग हैं।...(व्यवधान) आप एक तरफ भूख का इलाज करते हैं, ...(व्यवधान) पेट भरने का इलाज कर रहे हैं और दूसरी तरफ उनका मान-सम्मान, इज्जत, हैसियत को गिराने का काम हो रहा है।...(व्यवधान) इसलिए यह सारा मामला, जो सुप्रीम कोर्ट ने दिया है, सरकार को कांस्टीट्यूशन अमेंडमेंट लाकर इसे नलीफाई करना चाहिए या कोई रास्ता निकलना चाहिए।...(व्यवधान) इंदिरा साहनी केस को 12 साल से न हमारी सरकार ने माना और न आपकी सरकार ने माना।...(व्यवधान) उसी का बहाना बनाकर इन्होंने मशवरा दिया था, इन्होंने इम्पोज्ड अपॉन कर दिया।...(व्यवधान) इसका मतलब है कि आप डरते नहीं,...(व्यवधान) स्टेट गवर्नमेंट को,

आपके सेंट्रल गवर्नमेंट को और यह केस सिर्फ एम्स का था,...(व्यवधान) लेकिन इसको चारों तरफ की संस्थाओं में, साइंस में, टेक्नॉलाजी में, सभी चीजों में, सबमें इन्हें स्कैप कर दिया।...(व्यवधान)

महोदया, अभी आपने हल्ले में मुझे बोलने को कह दिया, लेकिन इस पर एक कारगर बहस होनी चाहिए और यह कारगर बहस जब तक नहीं होगी, तब तक मामला साफ नहीं होगा।...(व्यवधान) मैं इसलिए आपसे निवेदन कर रहा हूँ कि सारी पार्टियों के जो कमजोर तबके के लोग हैं, वे सब दुखी, बैचन और परेशान हैं।...(व्यवधान) इसलिए मेरी आपसे विनती है, सरकार से मुझे कहना है कि कान्स्टीट्यूशन में अमेंडमेंट लाइये और इस तरह का इंतजाम कीजिए कि अदालतें इस तरह का काम न करें।...(व्यवधान) टांग लगाने का काम न करें।...(व्यवधान) ये अल्तमस कबीर, चीफ जस्टिस, रिटायर होने वाले थे, उन्होंने शाम के अंधेरे में यह फैसला दे दिया।...(व्यवधान) अंधेरे में यह फैसला दे दिया।...(व्यवधान) यह कंटंपरेरी अखबार में कहीं नहीं आया।...(व्यवधान)

मैं आपसे विनती करना चाहता हूँ कि ये वंचित लोग हैं, बड़ी मुश्किल से इन लोगों ने लड़कर यह हक लिया है।...(व्यवधान) इन्हें यह हक पार्लियामेंट से मिला है।...(व्यवधान) इस हाथ से पार्लियामेंट ने दिया है और उधर के हाथ से इसे छीन लिया है।...(व्यवधान) इसलिए मेरी आपसे विनती और अपील है कि इस पर फुल डिस्कशन कराइये।...(व्यवधान) आज...(व्यवधान) मैं नहीं बोलता हूँ, लेकिन इसकी बहुत सी चीजें हम...(व्यवधान) बोलते हैं।...(व्यवधान) जिस तरह से यह जजमेंट हुआ है, इसमें सिर्फ एक जजमेंट नहीं है। इसमें चारों-पांचों जजमेंट को मैंने देखा।...(व्यवधान) इसमें कोई दूसरा डिपार्टमेंट नहीं था, केवल एम्स का मामला था। क्यों उस मामले को रोककर रखा?...(व्यवधान) यह जो बात कर रहे हैं, इस पर सिफारिश करके इस काम को कर देना चाहिए था। मेरी आपसे विनती है कि इस पर कोई न कोई बहस का रास्ता आप बनाइए जिससे हम अच्छे से अपनी बात को कह सकें। यही मेरी आपसे विनती है। आज जो हमारी सभा है, हमारा जो सदन है, इसके सामने सबसे महत्वपूर्ण 80 फीसदी लोगों के हक और हकूक का यह मामला है, न्याय का मामला है, आर्थिक और सामाजिक विषमता का मामला है। आर्थिक और सामाजिक विषमता एक साथ जुड़ी हुई है। इसलिए मेरी आपसे विनती है कि इस मामले पर आप आधे घंटे की बहस करा दीजिए जिससे यह बात साफ हो जाए।

अध्यक्ष महोदया : श्री पी.एल.पुनिया, डॉ.किरीट प्रेमजीभाई सोलंकी, श्रीमती जयश्रीबेन पटेल, श्री अर्जुन राम मेघवाल एवं डॉ. वीरेन्द्र कुमार के नाम श्री शरद यादव द्वारा उठाए गए मुद्दे के साथ संबद्ध किये जाते हैं।

... (Interruptions)

12.16 hrs

**MOTION RE: JOINT PARLIAMENTARY COMMITTEE TO EXAMINE
MATTERS RELATING TO ALLOCATION AND PRICING OF
TELECOM LICENCES AND SPECTRUM – contd.**

MADAM SPEAKER: The motion was moved by Shri P.C. Chacko. Now I put the motion to the vote of the House.

The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Parliamentary Committee to examine matters relating to allocation and pricing of telecom licences and spectrum (JPC) in the vacancies caused by the retirement of Shri Tiruchi Siva from Rajya Sabha and resignation of Dr. E.M. Sudarsana Natchiappan, MP from the JPC and communicate to this House the names of the Members so appointed by Rajya Sabha to the JPC.”

The motion was adopted.

SHRI BASU DEB ACHARIA (BANKURA): Madam Speaker, I have given a notice for Adjournment Motion on a very important subject. ... (*Interruptions*)
The economic situation of this country is very bad. The value of rupee is coming down. Today, one Dollar is of more than Rs.60. The Government of India has failed to check the sliding of Rupee value. ... (*Interruptions*)

As a result of this, prices of essential commodities are rising. Inflation, for the first time, during monsoon has touched more than 10 per cent. Inflation of food articles is more than 10 per cent. Prices of essential commodities are rising abnormally. As a result of this, the livelihood of the people of our country, rather of the 80 per cent people of our country, has become precarious. ... (*Interruptions*)
They cannot have two times meal in a day. Such is the situation. One-fourth of the population today when go to bed, they go to bed with empty stomach. ... (*Interruptions*)

Unemployment is growing. The rate of employment has come down from 2.8 per cent to just 0.8 per cent. As a result of this, unemployment is growing in the country for the last several years. All these things are happening because of the wrong policies being pursued by the Government. ... (*Interruptions*) Since the Government of India adopted the pro-liberal economic policy, the poverty has increased; the pauperization of the people has increased. The gap between the rich and the poor has widened and it has been widened further. Now, the country is divided not on the basis of religion, but on the basis of economic situation... (*Interruptions*). The country is divided between the suffering India and the shining India. The problems of only 10 per cent of the population are being resolved and they are becoming richer and richer. And majority of the people is becoming poorer and poorer. ... (*Interruptions*)

The Government has failed to contain inflation and because of the policy decision of the Government of decontrolling the prices of petrol and diesel, every month we see the rise in the price of diesel. As a result of increase in the price of

diesel, it has its impact on the transport cost and the burden on the people is increasing every month. The situation is becoming very grave. ... (*Interruptions*)

There is a need to change the new liberal economic policy which is being followed by this Government. As a result of this, it has its disastrous effect on the economy of the country. ... (*Interruptions*)

There is a need to revert this policy. Unless the Government reverts the anti-people policies, it will not be able to save the country. The situation has become grave. There is a need to revert the new liberal economic policy which is being pursued by this Government. Thank you, Madam. ... (*Interruptions*)

MADAM SPEAKER: Shri P.K. Biju, Shri M.B. Rajesh and Sk. Saidul Haque are allowed to associate themselves with the issue raised by Shri Basu Deb Acharia.

... (*Interruptions*)

अध्यक्ष महोदया : मुलायम सिंह जी, मेरे पास आपकी पार्टी से शैलेन्द्र कुमार जी का नोटिस है और आप उसी पर बोल रहे हैं।

... (व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी) : अध्यक्ष महोदया, माननीय शरद यादव जी ने बहुत महत्वपूर्ण सवाल उठाया है।... (व्यवधान) इस बारे में हम भी कहना चाहते हैं कि बहुत संघर्षों के बाद समाज के दबे, कुचले, पिछड़े और उपेक्षित लोगों को आगे बढ़ाने का एक फैसला लिया गया। यह फैसला सर्वसम्मति से हुआ था, चाहे इधर दल के हों, चाहे उधर दल के हों।... (व्यवधान) यह आरक्षण जो कि अनुसूचित जाति, जनजाति और पिछड़े वर्ग के लोगों को दिया गया, यह सभी की सहमति से हुआ। इसके बाद सुप्रीम कोर्ट का फैसला आया। जिसके कारण बहुत परेशानी और बेचैनी है।... (व्यवधान) इससे ऐसा माहौल बनेगा, जिससे संघर्ष होगा और पूरे देश में लोग संघर्ष करेंगे।... (व्यवधान) अभी बहुत अच्छी तरह से यह बात नहीं पहुंच पायी है। जब जनता में पूरी तरह यह बात पहुंचेगी तो आपके सामने एक और समस्या पैदा होगी।... (व्यवधान) हम सरकार से यह चाहते हैं कि वह तत्काल... (व्यवधान) इसी सत्र में लाए और उस आदेश को निरस्त करे। ऐसा हुआ है और इस सदन में बहुत से ऐसे मामले आए हैं, जिनमें सुप्रीम कोर्ट के निर्णय को भी निरस्त किया गया है।... (व्यवधान) यह बहुत गम्भीर मामला है। इस संघर्ष में सभी वर्ग के लोग खड़े होंगे। कोई भी वर्ग चाहे वह अल्पसंख्यक हो, पिछड़ा हो, चाहे दलित हो।... (व्यवधान) गरीबों को आगे लाने के लिए डॉ. राम मनोहर लोहिया ने सबसे पहले यह सवाल आजादी के बाद उठाया था। उसके

बाद देश के सभी बड़े-बड़े नेता एक हो गए, चाहे यह दल हो, चाहे यह दल हो, चाहे वह दल हो।... (व्यवधान) यह आरक्षण सर्वसम्मति से हुआ था। ... (व्यवधान) सुप्रीम कोर्ट के निर्णय के बाद, जो उपेक्षित लोग हैं, क्या वह चपरासी ही रहेंगे, झाड़ू ही लगाएंगे। यह साजिश है।... (व्यवधान) क्या हम लोग झाड़ू लगाने के लिए ही हैं? आप पिछड़े लोगों से, दलितों से झाड़ू लगवाइए, सफाई करवाइए, कपड़े धुलवाइए।... (व्यवधान) क्या इस पर सुप्रीम कोर्ट फैसला करेगा? हम लोग आगे नहीं जा सकते हैं, चपरासी बनिए, चौकीदार बनिए और ज्यादा से ज्यादा छोटे काम उसे दिए जाएंगे।... (व्यवधान) अब वह ऊंची नौकरियों में नहीं जाएंगे। आज हम कहना चाहते हैं कि आप हिसाब लगा लीजिए कि ऊंची नौकरियों में दलित और पिछड़े लोगों की संख्या डेढ़ या दो परसेंट है।... (व्यवधान) जबकि देश में इनकी संख्या जनसंख्या का 54 परसेंट है। 54 परसेंट में से डेढ़-दो परसेंट है। इससे ज्यादा अन्याय और कोई नहीं हो सकता है।... (व्यवधान) इसलिए हम सरकार से कहेंगे कि कमल नाथ जी, इसको तत्काल लाइए।... (व्यवधान) इस आदेश को लोक सभा में लाकर न्यायपालिका के निर्णय को निरस्त कराइए।... (व्यवधान) अगर आप नष्ट नहीं कराएंगे तो आप भी इसमें शामिल माने जाएंगे।... (व्यवधान) आपका यह अधिकार है।... (व्यवधान) सरकार बड़ी है, सदन बड़ा है।... (व्यवधान) सदन से बड़ी न्यायपालिका नहीं है।... (व्यवधान) न्यायपालिका को जो अधिकार दिए गए हैं, वह इसी सदन ने दिए हैं, ... (व्यवधान) संविधान निर्माताओं ने दिए हैं।... (व्यवधान) इसलिए इसे गंभीरता से लीजिए ताकि आने वाले समय में देश के सामने इसके गंभीर परिणाम न हों।... (व्यवधान) ये पहले हो चुके हैं। ... (व्यवधान) आप सब माननीय हैं, ... (व्यवधान) इसलिए यह सब खत्म किया जा रहा है।... (व्यवधान)

अध्यक्ष महोदया, हमारी अपील है कि आप सरकार को भी कहिए... (व्यवधान) सरकार में बैठे लोगों से कहिए।... (व्यवधान) यह मामला कोई एक व्यक्ति का नहीं है, ... (व्यवधान) एक वर्ग का नहीं है।... (व्यवधान) यह देश का सवाल है, ... (व्यवधान) देश के लोगों का सवाल है।... (व्यवधान) इसलिए इसमें आप भी पहल कीजिए।... (व्यवधान) मैं न्यायपालिका का जो निर्णय है, उसका कठोर रूप से विरोध करता हूँ।... (व्यवधान)

श्री दारा सिंह चौहान (घोसी): धन्यवाद स्पीकर मैडम, आज माननीय शरद जी ने जो प्रस्ताव लाया है।... (व्यवधान) पहली अगस्त को ऑल पार्टी मीटिंग में सवाल आए थे... (व्यवधान) और मैं स्पष्ट रूप से कहना चाहता हूँ कि ... (व्यवधान) पहली बार जब एम्स में ... (व्यवधान) जहां आज़ादी के बाद पहली बार एस.सी., एस.टी., ओबीसी के लोगों को प्रमोशन देने के लिए पोस्ट क्रियेट की गयी... (व्यवधान) कोर्ट द्वारा उसे रोक दिया गया।... (व्यवधान) हम आप से स्पष्ट कहना चाहते हैं कि... (व्यवधान) हमारी पार्टी की नेता

बहन कुमारी मायावती जी ने जब एस.सी., एस.टी. के प्रमोशन का मामला राज्य सभा में लाया था, ... (व्यवधान) वहां से पास होने के बाद अगर वह लोक सभा में भी पास हो गया होता तो शायद सुप्रीम कोर्ट को इस तरीके का आदेश देने की जरूरत नहीं पड़ती।... (व्यवधान)

मैडम स्पीकर, इसलिए मैं चाहता हूं कि इस तरीके से बार-बार सरकार और कोर्ट के बीच में जो आशंका पैदा हो रही है... (व्यवधान) देश में बहुत बड़ी संख्या में जो लोग सशंकित हैं, ... (व्यवधान) और एम्स के नाम पर पूरे हिन्दुस्तान में टेक्नीकल और विशिष्टता रखने वाले पद का आरक्षण समाप्त करने की जो सोची-समझी रणनीति है, ... (व्यवधान) मैं चाहता हूं कि इस पर विस्तार से चर्चा होनी चाहिए... (व्यवधान) और सरकार से मिल कर इसका कोई-न-कोई समाधान निकालना चाहिए। ... (Interruptions)

MADAM SPEAKER: Shri P.L. Punia. He is speaking on this subject.

... (Interruptions)

MADAM SPEAKER: I will come back to you.

... (Interruptions)

श्री पन्ना लाल पुनिया (बाराबंकी): माननीय अध्यक्ष जी, मैं आपका आभारी हूं कि इस महत्वपूर्ण विषय पर मुझे बोलने का मौका दिया।... (व्यवधान) आदरणीय शरद यादव जी, आदरणीय मुलायम सिंह यादव जी ने इस पर विस्तार से चर्चा की है। ... (व्यवधान) ऑल इंडिया इंस्टीच्यूट ऑफ मेडिकल साइंसेज के बारे में सुप्रीम कोर्ट का जो जजमेंट आया है, ... (व्यवधान) वह रिट पेटिशन वर्ष 2002 की है।... (व्यवधान) निवर्तमान चीफ जस्टिस श्री अल्लमस कबीर, जो अभी रिटायर हुए हैं, ... (व्यवधान) उन्होंने अपने रिटायरमेंट के आखिरी दिन फैसला किया है।... (व्यवधान) मैं यह बताना चाहूंगा कि मुझे पता लगा कि आखिरी हफ्ते में इस मामले में सुनवाई शुरू होने वाली है और इस में कुछ घपला होने वाला है।... (व्यवधान) मैं न्याय मंत्री के पास गया था ... (व्यवधान) और उन से आग्रह किया था कि आखिरी दस दिनों के अंदर कोई बहस नहीं हो सकती, ... (व्यवधान) वह बहस पूरी नहीं हो सकती, फैसला नहीं हो सकता।... (व्यवधान) इसलिए सरकार की तरफ से निवेदन किया जाए कि इस मामले में कोई भी कार्रवाई न की जाए और सुनवाई न की जाए।... (व्यवधान) लेकिन वह नहीं हो पाया।... (व्यवधान) जो भी है, फैसला आया है। ... (व्यवधान) इस फैसले में ताज्जुब की बात यह है कि सुप्रीम कोर्ट ने केवल सुप्रीम कोर्ट के अनेक जजमेंट्स का हवाला दिया है, ... (व्यवधान) इन्द्रा साहनी केस के बारे में बोला है, एम. नागराज केस के बारे में बोला है, जगदीश शरण केस के बारे में बोला है, ... (व्यवधान) प्रदीप जैन और प्रीति श्रीवास्तव केस के बारे में बोला है।... (व्यवधान) उन्होंने पांच जजों की बेंच और इन्द्रा साहनी के नौ जजों की बेंच का उल्लेख किया है।... (व्यवधान) उन्होंने कहा है कि हम उन से संबद्ध करते हैं ... (व्यवधान) लेकिन बड़े ताज्जुब की बात है

कि आरक्षण मुद्दे पर जिस पार्लियामेंट ने अनेक कांस्टीट्यूशनल अमेंडमेंट किए हैं, उनका कहीं कोई उल्लेख नहीं है। ...(व्यवधान)

महोदया, मैं यह जानना चाहता हूँ कि क्या पांच लोग बैठ कर देश का भविष्य तय करेंगे ...(व्यवधान) या पूरी जनता का, पूरे देश का प्रतिनिधित्व करने वाली जो पार्लियामेंट यहां बैठी है, ...(व्यवधान) वह उसका भविष्य तय करेगी?...(व्यवधान)

आर्टिकल 341 और 342 में स्पष्ट उल्लेख है, शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स की सोशली और एजुकेशनली बैकवर्ड की लिस्ट है। जब तक वे लिस्ट में हैं, वे बैकवर्ड माने जाएंगे। सुप्रीम कोर्ट के द्वारा तरह-तरह की व्याख्याएं दी जा रही हैं। आर्टिकल 341 और 342 के बारे में बगैर कुछ कहे हुए, बगैर जानकारी किए हुए बैकवर्डनेस के बारे में वे व्याख्या करते हैं। रिजर्वेशन इन प्रमोशन के बारे में और रिजर्वेशन के बारे में 77वां अमेंडमेंट पास हुआ है, 85वें अमेंडमेंट को सन् 1992 से लागू किया गया। जब इन्द्रा साहनी केस में फैसला हुआ, उसी डेट से उसको लागू किया गया। इसका कहीं उल्लेख नहीं है। ...(व्यवधान) एनडीए सरकार और यूपीए सरकार में भी कांस्टीट्यूशनल अमेंडमेंट हुए। इस जजमेंट में उनका कहीं कोई उल्लेख नहीं है। ...(व्यवधान) ये बड़े शर्म की बात है, पार्लियामेंट में हम देश का प्रतिनिधित्व करते हैं, उन्होंने जो निर्णय लिया, वे भी उस संविधान से बंधे हैं।...(व्यवधान)

हम सुप्रीम कोर्ट को भी बताना चाहते हैं, वह भी संविधान के अंदर है, संविधान के ऊपर नहीं है। उन्होंने संविधान की किसी भी बात के ऊपर यह नहीं कहा कि अल्ट्रा वायर्स है, बल्कि संविधान के संशोधनों में के बारे में एम. नागराज केस में व्याख्या दी है। ...(व्यवधान) उन्होंने एक नागराज निर्णय में स्पष्ट रूप से कहा है कि रिजर्वेशन के बारे में जितने भी कांस्टीट्यूशनल अमेंडमेंट हुए हैं, ...(व्यवधान) वे कांस्टीट्यूशनली वेलिड हैं।...(व्यवधान) सभी कांस्टीट्यूशनली वेलिड अमेंडमेंट हैं, ...(व्यवधान) उनके विरुद्ध जाकर व्याख्या देना पूरी तरह से गलत है। ...(व्यवधान) जहां तक ऑल इंडिया इंस्टीट्यूट ऑफ मेडिकल साइंस की बात है, आप पता करिए कि वे जज साहब कहां पर, किस से इलाज करा रहे थे।...(व्यवधान) कौन पेटिशनर है और क्या उनकी सांठ-गांठ है, यह पहले से तय था कि इस मामले में खराब फैसला आने वाला है। यह हमको मालूम था, इसलिए हमने आशंका व्यक्त की थी। इसलिए मैंने मंत्री जी को भी स्पष्ट रूप से कहा था कि इस मामले में हस्तक्षेप कर सुनवाई न होने दें। ...(व्यवधान)

आपसे निवेदन है कि शरद यादव जी और आदरणीय मुलायम सिंह यादव जी ने जो बात कही, इसका संज्ञान लिया जाए।...(व्यवधान) सरकार के द्वारा प्रभावी कार्यवाही होनी चाहिए और सुप्रीम कोर्ट के द्वारा जो व्याख्या दी है, उसको निरस्त करने की कार्यवाही की जाए।

DR. M. THAMBIDURAI (KARUR): Madam Speaker, several fishermen belonging to Tamil Nadu had been arrested by the Iranian Government. Many of them are still in the jail. The Chief Minister of Tamil Nadu has written a letter to the hon. Prime Minister to take action to get those fishermen released from the Iranian jail, but still the Government has not taken any action. Therefore, I am urging the Government, through you, to see that the fishermen arrested by the Iranian Government, who are in the jail, must be released.

Madam, recently even the Sri Lankan Navy entered into the Indian territory, arrested about 26 fishermen and taken them into custody. They are still in the jail. In this regard also, our hon. Chief Minister has written a letter. I am requesting and urging the Central Government, through you, to come forward to take necessary action to get those fishermen released from Iran and also from Sri Lanka. ...

(Interruptions)

MADAM SPEAKER: Shri A. Sampath, Shri P. Lingam and Shri P.K. Biju are also associating with the issue raised by Dr. M. Thambidurai.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

12.35 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.



14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock

(Mr. Deputy-Speaker in the Chair)

... (Interruptions)

14.0 ¼ hrs

At this stage, Dr. N. Sivaprasad and some other hon. Members came and stood on the floor near the Table.

14.01 hrs**MATTERS UNDER RULE 377 ***

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise Matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House within 20 minutes. Only those Matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (Interruptions)

(i) Need to ensure supply of unpolluted water from Punjab to Rajasthan

श्री भरत राम मेघवाल (श्रीगंगानगर): राजस्थान राज्य को पंजाब से आने वाले दूषित पानी के संबंध में पंजाब स्टेट पोलूशन कंट्रोल बोर्ड की एक्शन टेकन रिपोर्ट, जो केन्द्रीय पोलूशन कंट्रोल बोर्ड द्वारा चिन्हित बिन्दुओं पर आधारित है, के संबंध में भारत सरकार का ध्यान दिलाना चाहता हूँ। राजस्थान वॉटर रिसोर्स विभाग व पंजाब स्टेट पोलूशन कंट्रोल बोर्ड तथा केन्द्रीय पोलूशन कंट्रोल बोर्ड की संयुक्त टीम ने माना है कि पंजाब से राजस्थान को मिलने वाला पानी दूषित है। सतलुज नदी के पानी में बुद्धानाला, औद्योगिक इकाइयों, होजरी, रोलिंग मिल्स से निकलने वाला गंदा पानी मिश्रित है। पंजाब स्टेट पोलूशन कंट्रोल बोर्ड

* Treated as laid on the Table.

द्वारा दी गई हिदायतों का औद्योगिक इकाइयों द्वारा पालन नहीं किया जा रहा है। राजस्थान में हरीके बैराज से मिलने वाला पानी राजस्थान के आठ जिलों के निवासियों को तरह-तरह की बीमारियां दे रहा है। वक्त की आवश्यकतानुसार पानी को दूषित करने वाली इकाइयों के विरुद्ध कानूनी कार्यवाही की जाए।

संक्षेप में, मैं उन बिन्दुओं की ओर भी सरकार का ध्यान दिलाना चाहूंगा जो पंजाब पोलूशन कंट्रोल बोर्ड ने अपनी रिपोर्ट में कहा है :

1. सतलुज नदी में 35 म्युनिसिपल कमेटियों तथा अन्यो द्वारा अनट्रीटेड वॉटर छोड़ा जाता है।
2. केन्द्रीय पोलूशन बोर्ड के मापदण्डों के अनुरूप चमड़ा उद्योग पानी का ट्रीटमेंट नहीं करते।
3. राजस्थान को मिलने वाला पानी केन्द्रीय पोलूशन कंट्रोल बोर्ड द्वारा निर्धारित मापदण्डों के अनुरूप नहीं है।

मैं केन्द्र सरकार से आग्रह करूंगा कि पंजाब स्टेट पोलूशन कंट्रोल बोर्ड को आवश्यक हिदायतें दें कि वह :

1. लुधियाना, जालन्धर, फगवाड़ा, सीवेज ट्रीटमेंट प्लान्ट मापदण्डों के अनुरूप कार्य करें।
2. सीवेज ट्रीटमेंट प्लान्ट अपनी पूरी क्षमता से कार्य करें।
3. औद्योगिक इकाइयों व पॉवर प्लान्ट्स में ट्रीटेड वेस्ट वॉटर का ही प्रयोग करे।
4. सतलुज और व्यास नदी में अनट्रीटेड वॉटर नहीं डाला जाए।
5. पंजाब वेस्ट वॉटर को एस.टी.पी. तथा सी.ई.टी.पी. में अवश्य भेजा जाए। पानी का ट्रीटमेंट होने के पश्चात ही नदी में जाने वाले नालों में डाला जाए।
6. पंजाब स्टेट पोलूशन कंट्रोल बोर्ड सभी संबंधित अथॉरिटीस को सम्मिलित करते हुए सतलुज और व्यास नदी को पोलूशन मुक्त करे।

राजस्थान सरकार निरन्तर प्रयास कर रही है कि पंजाब से मिलने वाला पानी केन्द्रीय पोलूशन कंट्रोल बोर्ड के मानकों के अनुरूप हो। मैं पंजाब सरकार से भी गुजारिश करता हूँ कि राजस्थान सरकार द्वारा सुझाए गए बिन्दुओं पर विचार करें।

(ii) Need to extend the benefit of loan waiver scheme for handloom weavers to all the Silk Cooperative Societies in Kancheepuram Parliamentary Constituency in Tamil Nadu

SHRI P. VISWANATHAN (KANCHEEPURAM): During 2011, the UPA Government had announced handloom weavers' loan waiver scheme amounting to Rs.3521 crore to help the weavers and revive the handloom sector. The Government is also implementing Revival, Reform and Restructuring (RRR) package for handloom sector for loan waiver of Handloom Cooperatives and individual weavers eligible for waiver under the scheme. The RRR package aims at waiving the overdue loans and interest of eligible Handloom Cooperative Societies and individual weavers and provides fresh credit with interest subsidy of 3% for 3 years with credit guarantee to the Societies and weavers which are covered under the RRR package. Further, interest subvention scheme for fresh credit at interest rate of 6% is applicable to this component also as per the Budget announcement.

This scheme is likely to benefit 15,000 handloom weavers' co-operative societies and approximately 3 lakh individual handloom weavers across the country. In Kancheepuram Parliamentary Constituency in Tamil Nadu, there are 21 Silk Co-operative societies. Out of these 21 societies, only 8 profit-making Cooperative Societies received the loan waiver benefit. The remaining 13 Societies comprising approximately 10,400 weavers were kept out of the scheme.

I request the Hon'ble Union Minister for Textiles to intervene and save these 13 Societies by providing speedy relief to the families of 10,400 weavers.

(iii) Need to provide loans at concessional rates to horticulture sector and for purchase of milch animals

श्री नारायण सिंह अमलाबे (राजगढ़): वर्तमान में किसानों द्वारा कृषि कार्य हेतु लिए जाने वाले ऋणों पर ब्याज दर 3 प्रतिशत निर्धारित है। डेयरी व्यवसाय तथा उद्यानिकी भी कृषि का पूरक व्यवसाय है, लेकिन इसके बावजूद भी पशु क्रय व उद्यानिकी हेतु लिए जाने वाले ऋण पर कोई ब्याज अनुदान नहीं दिया जाता है। इनके लिए भी सरकार को 3 प्रतिशत ब्याज दर ही ऋण प्रदाना किया जाना चाहिए। पशु उत्प्रेरक व कृषि को लाभ का व्यवसाय बनाए जाने के लिए यह अति आवश्यक है।

(iv) Need to undertake proper maintenance of National Highway Nos. 17 and 66 and provide funds for development of National Highways in Kerala

SHRI P.T. THOMAS (IDUKKI): I would like to draw the attention of the Government towards the serious issue of development of National Highways in Kerala. Two National Highways, NH 17 and NH 47 (New No. NH 66) have already been transferred to National Highway Authority of India (NHAI) for development and maintenance. But NHAI are not undertaking maintenance work properly and these highways are in a pathetic condition. Five National Highways including NH 85 (Kundannor-Bodimettu) and NH 183 (Kollam-Kumili) has been dropped from NHDP phase IV-A. It-requires urgent fund allocation for the development of these 5 National Highways. Government of Kerala has submitted an estimate for Rs. 1000 crores for the development works of these National Highways. I request the Government to consider it and take a favourable decision immediately.

(v) Need to ban the speeches having objectionable words and against national interests

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): भारतीय संविधान के अनुच्छेद 19, 20, 21 और 22 में व्यक्ति के अधिकारों की स्वतंत्रता प्रदान की गई है। इनमें से अनुच्छेद 19 भाषण और अभिव्यक्ति की स्वतंत्रता का अधिकार प्रदान करता है। यह सत्य है कि भाषण और अभिव्यक्ति की स्वतंत्रता अपने भावों और विचारों को व्यक्त करने का एक राजनीतिक अधिकार है, जिसके अंतर्गत कोई भी नागरिक न सिर्फ अपने विचारों का प्रचार-प्रसार कर सकता है, बल्कि किसी भी तरह की सूचना का आदान-प्रदान करने का अधिकार रखता है।

लेकिन, आज इस अधिकार का बड़े पैमाने पर दुरुपयोग हो रहा है। यह देखने में आया है कि संविधान में प्रदत्त इस अधिकार के तहत बहुत से लोग अपने भाषणों में ऐसे आपत्तिजनक शब्दों का इस्तेमाल करते हैं, जो देश के लिए हितकर नहीं हैं। देश हित में यह अति आवश्यक है कि ऐसे आपत्तिजनक भाषणों पर कड़ी पाबंदी लगायी जानी चाहिए, जिनमें देश के प्रति आपत्तिजनक शब्दों का प्रयोग किया जाए।

अतः मेरा केन्द्र सरकार से अनुरोध है कि वह देश हित में भाषणों एवं अभिव्यक्ति में ऐसे आपत्तिजनक शब्दों का इस्तेमाल करने पर कड़ा प्रतिबंध लगाए जाने हेतु अविलंब प्रावधान करें, जिनसे देश को क्षति पहुंचती हो।

**(vi) Need to ensure proper response and action by public authorities
to the correspondence made by Members of Parliament
and Legislative Assemblies**

श्री हर्ष वर्धन (महाराजगंज, उ.प्र.): संसदीय लोकतंत्र में प्रशासन एवं संसद सदस्यों के बीच कामकाज और शिष्टाचार के संबंध में समय-समय पर दिशानिर्देश जारी होते रहे हैं। वर्तमान में ऐसा देखने में आ रहा है कि कार्यपालिका इन दिशानिर्देशों की अनदेखी कर रही है।

संसद सदस्यों के पत्रों पर कार्यवाही से अवगत कराने की परंपरा, शिष्टाचार एवं बाध्यता को दरकिनार कर पत्रों की समय से न तो अभिस्वीकृति दी जाती है और न उत्तर के लिए संभावित समय की सूचना और न ही समय से उत्तर दिया जाता है। कभी-कभी तो उत्तर से अवगत ही नहीं कराया जा रहा है। यह स्थिति अत्यंत भयावह है। मान्य परंपराओं का निर्वहन नहीं होने से सामंजस्य स्थापित नहीं हो पा रहा है तथा इसका प्रभाव जनहित के कार्यों पर पड़ रहा है।

कभी-कभी अत्यंत विषम परिस्थितियों में जनसाधारण से संबंधित मामलों के संबंध में पत्राचार के लिए सांसद को विवश होना पड़ता है। ऐसी दशा में दूसरी तरफ से किसी प्रकार के उत्तर से वंचित होने पर संबंधित जन समस्या का निराकरण संभव नहीं हो पाता है और वह विकराल हो जाता है।

मेरी मांग है कि सरकार सभी मंत्रालयों सहित जिला स्तरीय जिलाधिकारी एवं पुलिस प्रमुख को पुनः यह स्पष्ट करते हुए पत्राचार से अवगत करावें कि उन्हें संसद सदस्यों एवं विधायकों के साथ मिलते समय किस तरह का शिष्टाचार का निर्वहन करना चाहिए और उनके पत्राचार पर किस प्रकार की कार्यवाही करनी चाहिए।

(vii) Need to enhance the pension of EPF Pensioners and restore ESI medical facilities to them

SHRI K. P. DHANAPALAN (CHALAKUDY): Nearly 27 per cent of EPF pensioners get a monthly pension of less than Rs. 500 at present and about 56 per cent get pension between Rs 500 and Rs 1,000 per month. While some beedi workers receive Rs.30 a month as pension since the time the EPF Pension Scheme was introduced by the Central Government in 1995. Even those with 30 to 35 years of service receive between Rs.100 and Rs.900 per month as pension. The maximum that a person can earn as pension has been fixed as Rs.1,900. There is almost four crore employees registered under the scheme since 2004 and about 20 crore people are covered under the scheme, if the dependants of the employees are also taken into account. When the pension scheme was introduced by the Government, it was decided to revise the pension after every 10 years. But that has not happened though two committees were set up. The first committee gave its report in 2005 to the Government and the second committee constituted in 2008 submitted its report on August 5, last year to the Government but there has been no response yet. The EPF pensioners do not have access to any medical facility despite having been employed in reputed companies for many years. They have been neglected despite contributing a portion of their savings towards their pension fund. Considering the fact that the EPF has an estimated fund of Rs.1.30 lakh crore, which is the money collected from the employees and the employers by the Government, it is the right of the EPF pensioners to have a decent amount of pension.

Hence, I request that as per the demand of the pensioners, the minimum pension may be increased to at least Rs 3000 per month and it may also be linked to inflation index. Besides, their ESI medical benefits may also be restored.

(viii) Need to provide compensation to Himachal Pradesh by Bhakra Beas Management Board to provide civic amenities to people displaced due to Bhakra dam in Himachal Pradesh

श्री अनुराग सिंह ठाकुर (हमीरपुर, हि.प्र.): मैं सरकार के ध्यान में लाना चाहता हूँ कि भाखड़ा बांध के कारण पुराना बिलासपुर शहर संपूर्ण रूप से जलमग्न हो गया, इसलिए विस्थापितों को बसाने के लिए वर्ष 1960 में हिमाचल प्रदेश में बिलासपुर शहर बसाया गया था। इस बांध से बनने वाली बिजली का दोहन देश के पंजाब, हरियाणा, राजस्थान और दिल्ली आदि राज्य कर रहे हैं और इन प्रदेशों के खेतों में हरियाली लहलहा रही है, लेकिन इन्हें रोशन करने वाला हिमाचल प्रदेश का बिलासपुर शहर आज अंधेरे में डूबा हुआ है। यह अत्यंत क्षोभ और दुख का विषय है कि भाखड़ा बांध बनाते वक्त भारत सरकार द्वारा विस्थापितों को बसाने एवं मुआवजा आदि दिए जाने के जो वादे किए गए थे, वे आज तक पूरे नहीं किए गए हैं और आज भी भाखड़ा बांध विस्थापित दर-दर की ठोकें खाने को विवश हैं।

हिमाचल प्रदेश सरकार द्वारा माननीय सर्वोच्च न्यायालय में दायर याचिका के निर्णय के अनुसार भाखड़ा ब्यास प्रबंधन बोर्ड, चंडीगढ़ को बिलासपुर शहर को बसाने के लिए 4250 करोड़ रूपए मुआवजा हिमाचल प्रदेश सरकार को दिए जाने थे, लेकिन वह धन भी आज तक बी.बी.एम.बी. ने हिमाचल प्रदेश सरकार को नहीं दिया है। इसलिए प्रार्थना है कि माननीय ऊर्जा मंत्री जी बी.बी.एम.बी. से उक्त धन प्रदेश सरकार को अविलम्ब दिलाएं, ताकि भाखड़ा बांध विस्थापितों की कुर्बानी को दृष्टिगत रखते हुए उन्हें बिजली, पानी, सड़कें, नालियां एवं अन्य सिविक फेसिलिटीज उपलब्ध कराई जा सकें।

(ix)Need to make the services of Group ‘D’ employees working in Quasi administrative Offices in Railways working on temporary basis into permanent one

श्री निखिल कुमार चौधरी (कटिहार): ज्ञातव्य हो कि रेलवे के अर्ध प्रशासकीय कार्यालय या संगठन में कार्यरत कर्मचारियों को 5 वर्ष सेवाकाल पूरा होने पर रेलवे के अर्ध प्रशासकीय कार्यालय या संगठन में कार्यरत कर्मचारियों की स्थायी नियुक्ति ग्रुप ‘ डी’ में की गयी , परंतु वर्ष 2001 के बाद इस प्रकार की स्थायी नियुक्ति नहीं हो पायी है । मैं माननीय रेल मंत्री जी से मांग करता हूं कि वर्ष 2001 के बाद ऐसे लोग जो रेलवे के अर्ध प्रशासकीय कार्यालय/संगठन में कार्यरत हैं, को पूर्व की भांति रेलवे में स्थायी नियुक्ति दी जाए ।

(x)Need to include the six districts of Santhal Pragana region in Jharkhand in the Integrated Action Plan

SHRI NISHIKANT DUBEY (GODDA): The recent tragic killing of the Superintendent of Police of Pakur, and other killings shows that the situation is slipping out of hand completely in the Naxal affected regions of Jharkhand. Several plans of the Government of India have not produced the desired results and this in turn is causing public anger and resentment.

Accordingly, there is need to include the 6 districts of the Santhal Pargana region in the Integrated Action Plan. There are various crucial projects. Some of the crucial projects in this regard are :-

- (1) Inland Waterways Terminal at Sahibganj on the Ganges
- (2) Rail-cum-road bridge over the Ganges at Sahibganj
- (3) Pirpainti-Jasidih Rail line
- (4) 3 Highway Projects (NH 114 A from Dumri to Rampur Haat, the NH 133 from Deogarh to Sahebganj and NH 333 from Deoghar to Bariarpur in Bihar).
- (5) Deoghar International Airport: The MoU was signed between AAI and Government of Jharkhand in the year February 2012 but the work is yet to commence.
- (6) Ultra Mega Power Plant at Hussainabad, Deoghar.

May I once again urge that if the Government of India is serious to deal with the challenges of Naxalism, terrorism and infiltration from Bangladesh, urgent steps are required to be taken on the above mentioned projects.

**(xi) Need to take necessary steps to promote tourism in
Jaunpur in Uttar Pradesh**

SHRI DHANANJAY SINGH (JAUNPUR): Jaunpur, historically known as Sheeraz-e-Hind, was founded in 1359 by Feroze Shah Tughlaq and was the capital of the Sharqi Dynasty. It was a major centre of Sufi art and culture. It is dotted with several historical sites like the Shahi Qila built on the banks of Gomti in 1326 AD, Atala Masjid built in 1408 AD, Jhanjhari Masjid, Jama Masjid, Masjid Lai Darwaja and the Shahi Pul built in 1564 on the orders of Akbar.

The temple of Maa Sheetala Chaukiya Devi, Anchala Devi, Maihar Devi, Sheetla Devi and Tricholan Mahadev temples are important places of worship located in Jaunpur.

All these places are important sites, historically, culturally and religiously but limited efforts have been made to protect them, let alone develop them for tourism. The development of these sites along with construction of Museums and other tourist attractions can lead to Jaunpur becoming a major tourism centre. This would attract lakhs of domestic and international tourists, which would contribute to the development of economy in the region and creation of employment opportunities for the locals.

Therefore, I would like to request the Central Government to urgently consider the matter and take necessary steps to promote tourism in the region for the betterment of the people of Jaunpur and Uttar Pradesh.

(xii) Need to provide immediate compensation to land oustees whose lands have been acquired for four-laning of NH 57 in Madhubani district, Bihar as part of East-West Corridor

श्री मंगनी लाल मंडल (झंझारपुर): सड़क परिवहन एवं राजमार्ग मंत्रालय के अंतर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण के द्वारा पूरब-पश्चिम महामार्ग के बिहार में एन.एच.- 57 चतुर्थ-लेन के निर्माणार्थ ली गई जमीन का उचित मुआवजा अभी भी अधिकांश भू-धारियों को नहीं मिल पाया है और खासकर मधुबनी जिला में यह समस्या बहुत ही विकट है । मधुबनी जिला के भूतहा, नरहिया बाजार, फुलपरास बाजार, ब्रहमपुर बाजार, खोपा, संग्राम बाजार एवं अररिया सहित सकरी तक अनेक ऐसे भू-धारी हैं, जिनके मामले में पंचाट का भी उचित निर्णय हो जाने एवं तत्पश्चात सक्षम प्रशासनिक स्तर से आदेश निर्गत हो जाने एवं माननीय उच्च न्यायालय, पटना के द्वारा भी आदेश पारित कर दिए जाने के बावजूद भुगतान लंबित रखा गया है । भू-धारी परेशान हैं क्योंकि जिनका व्यवसाय, कारोबार और आवासीय घर उजड़ गये वे दर-दर को भटक रहे हैं । इसके अतिरिक्त जो सबसे बड़ी और एक जटिल समस्या यह है कि भूतहा चौक से सकरी तक जितने महत्वपूर्ण बाजार, क्रॉस रोड और चौराहे अवस्थित हैं, वहाँ-वहाँ सब-लेन, अंडर पास, उपरिपुलों एवं दोनों तरफ सर्विस-लेनों की व्यवस्था अब तक नहीं की गई है, जिसके चलते अक्सर दुर्घटनाएं होती रहती हैं ।

अतः मैं इस दिशा में शीघ्र समुचित कार्रवाई करने हेतु सरकार का ध्यान आकृष्ट करना चाहता हूँ

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(xiii) Need to provide better health care facilities and implement the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 in an effective manner to address the problem of tribals in Attappadi area of Palakkad district, Kerala

SHRI P.K. BIJU (ALATHUR): Since the past 16 months, 52 infant deaths have been reported from Attappadi, Palakkad, Kerala. Malnutrition and low blood count are found to be the reasons for the deaths. Malnutrition and anemia are prevalent among the tribals in Attappadi. The Central and state government had announced a slew of relief measures. But none of them has materialised.

There is no dearth of health care facilities in Attappadi. But none of them were working effectively and efficiently for the past two years. Despite an increase in the mortality rate of tribal infants, the Integrated Tribal Development Project (ITDP) spent just Rs.35 lakh on the health sector out of its total expenditure of Rs. 12.55 crore during 2012-13. The present Government of Kerala also started leasing out the PHCs in the tribal areas, citing non-profitability, to the private parties. It is also one of the reasons for the spate of infant deaths in tribal areas. There are 172 anganwadis here but they are almost non-functional. The alleged apathy of officials resulted in transferring of distribution of nutrition supplements under ICDS to the private parties and they sell it in the black market.

The present crisis in Attappadi occurred not because of any immediate reasons. The infant deaths are the combined effect of marginalisation and impoverishment of adivasi communities. But the root cause of malnutrition and poor health status of the tribes in Attappadi is land alienation. The Forest Rights Act, 2006, has not been properly implemented in Attappadi. Now most tribes are living on barren hill slopes. Taking advantage of their poor economic condition, Adivasis are lured to illegal drug trafficking and liquor trade by the mafia operating from outside.

I urge the Government to take urgent steps to conduct an enquiry into the deaths of children in Attappadi. Also, steps should be taken to provide better health facilities and nutritious food in the tribal area and for this purpose more budgetary provisions should be allotted.

(xiv) Need to expedite setting up of Mini Passport Office at Garkheda in Aurangabad Parliamentary Constituency, Maharashtra

श्री चंद्रकांत खैरे (औरंगाबाद): मेरे संसदीय क्षेत्र (औरंगाबाद) संभाजीनगर क्षेत्र के लिए गारखेडा स्थान पर एक मिनी पासपोर्ट कार्यालय स्वीकृत हो चुका है एवं राज्य सरकार एवं स्थानीय प्रशासन ने इस संबंध में सारी प्रशासन संबंधी औपचारिकताएँ पूरी कर दी है एवं विदेश मंत्रालय एवं स्थानीय पासपोर्ट आफिस के उच्च अधिकारियों ने इसका मुआयना भी कर लिया है और पासपोर्ट कार्यालय जल्द खोलने का आश्वासन भी दिया है। महाराष्ट्र का औरंगाबाद जिला मराठावाडा क्षेत्र की राजधानी है एवं आठ जिलों का केंद्र बिंदु है। इस संसदीय क्षेत्र में पुरातत्व सर्वेक्षण के अंतर्गत कई ऐतिहासिक धरोहरें हैं। हर साल 15 लाख के करीब देश के पर्यटक एवं 50 हजार के करीब विदेशी पर्यटक औरंगाबाद के ऐतिहासिक इमारतों के दर्शनार्थ आते हैं। उपरोक्त पासपोर्ट कार्यालय की इमारत बनकर खड़ी है और सभी औपचारिकताएँ पूरी हो गयी हैं परंतु खेद के साथ सदन को बताना पड़ रहा है कि उपरोक्त मिनी पासपोर्ट कार्यालय को अभी तक जनता के काम के लिए खोला नहीं गया है।

मेरा सरकार से अनुरोध है कि मरे संसदीय क्षेत्र (औरंगाबाद) संभाजीनगर क्षेत्र के लिए गारखेडा स्थान पर स्वीकृत पासपोर्ट कार्यालय जल्द जनता के काम काज के लिए खोला जाये।

(xv) Need to devise an appropriate formula to resolve the issue of admission to various institutions in view of difficulties in eligibility criteria

SHRI NAMA NAGESWARA RAO (KHAMMAM): Indecision by the Human Resource Development Ministry has hit the fate of many IIT aspirants who could not get into the prestigious institute due to variance in calculation between the state boards and institutions in deciding the top 20 percentile of students in class XII.

Immediately after the class XII board results came out, state boards calculated percentile by factoring in the total number of students who appeared in the board examination. But CBSE calculated percentile on the basis of students who passed the class XII examination. While the discrepancy has been noticed in many state boards it is Andhra Pradesh that has been worst hit as the first calculation made 89% as cut off which went up to 91.8% according to CBSE's calculations. Though the students from Andhra Pradesh have secured very high marks in the JEE (Mains and Advanced) they are not able to get admissions into NITs, IIITs, CFTIs and IITs because of the weightage given to intermediate marks,

I, therefore, request the Government to immediately review the situation and redress the injustice done to the students from Andhra Pradesh seeking admission in various institutions like NITs, IIITs and IITs.

(xvi) Need to curb the unscrupulous activities of chit fund companies in the country

श्री जगदानंद सिंह (बक्सर): नॉन बैंकिंग (चिट फंड) संस्थाएं धड़ल्ले से गरीब कमजोर वर्ग की कमाई को प्रलोभन देकर लूट रही हैं। बिहार प्रदेश में इस तरह की 500 संस्थाओं ने गत 4-5 वर्षों से अपने धंधे को काफी आगे बढ़ाया है तथा करीब 2500 करोड़ रुपये से भी अधिक रुपये की धोखा-धड़ी की है। सभी संस्थाएं या तो बिहार प्रदेश में या पश्चिम बंगाल में निबंधित है। संस्थाएं राज्य की कोऑपरेटिव एक्ट के तहत निबंधित की गई है जिनका अधिकार व्यापार के लिए सदस्यों की सीमा तक ही सीमित है। अगर सभी निबंधित संस्थाएं सदस्यों से अलग आम लोगों को प्रलोभन देकर बड़ी धनराशि लगातार इकट्ठा करते रहे हैं तथा स्थिति यहां तक चली आई है कि लोगों ने अपने परिश्रम से अर्जित धन बैंकों में न जमाकर इन संस्थाओं में अधिक धन वापसी की काल्पनिक राशि के लिए लगातार जमा करते गए और अब पूरी राशि डूब गई या डूबने के कगार पर है।

बिहार राज्य में पूर्व में भी इस तरह की संस्थाओं ने भारी ठगी की थी जिसकी जानकारी होने पर वर्ष 2000 में तत्कालीन सरकार द्वारा उच्च न्यायालय के माननीय न्यायाधीश की अध्यक्षता में आयोग गठन कर जांच कराई थी तथा भविष्य में इस तरह का अपराध न होने देने के लिए सभी तत्कालीन संस्थाओं पर पूर्णतः रोक लगाने के लिए रिजर्व बैंक से अनुरोध किया था क्योंकि इन संस्थाओं ने तत्कालीन कानून के मुताबिक लाइसेंस प्राप्त कर समाज के सबसे कमजोर तबके के लोगों से अर्जित धन को लूटकर उन्हें बर्बाद कर रहे थे।

वर्षों तक बिहार राज्य में यह कार्य बंद रहा लेकिन गत 4-5 वर्षों में बिहार तथा बंगाल में और मुख्यतः बिहार राज्य में जो हुआ उससे एक ऐसी परिस्थिति पैदा हुई कि लाखों लोग लुट गए तथा अनेकों लोग आत्महत्या करने को मजबूर हो गए हैं। लोगों से धन जमा करने की इजाजत यदि केवल बैंकों को है तब ये संस्थाएं कैसे सामान्य बैंक की तरह धन जमा लेते हैं तथा यदि संस्थाएं भाग खड़ी हों तो धन वापसी का कोई गारंटर क्यों नहीं है ?

मैं केन्द्रीय सरकार से मांग करता हूं कि इस तरह के आपराधिक कृत्य को रोकने का प्रयास किया जाये तथा यदि मौजूदा कानून में कोई कमी हो तो इस तरह के संस्थाओं पर कानून बनाकर पूर्णतः प्रतिबंध लगाया जाए एवं जिन संस्थाओं ने ठगी का अपराध किया है उन्हें दंडित करने के लिए राज्य सरकार को निर्देश दिया जाए।

(xvii) Need to review the mid-day meal scheme in schools

श्री ओम प्रकाश यादव (सिवान): स्कूली बच्चों को मध्याह्न भोजन देना भारत सरकार की महत्वाकांक्षी योजना है जिसे राज्य सरकारों के माध्यम से लागू किया जा रहा है। विभिन्न राज्यों में हाल ही में दूषित भोजन करने से बहुत से स्कूली बच्चों की मौत हो गई है।

अतः इस बारे में केन्द्र सरकार को त्वरित कार्रवाई करनी चाहिए और मध्याह्न भोजन के बारे में केन्द्र सरकार को गहन समीक्षा करनी चाहिए और यदि आवश्यक हो तो नई नीति बनानी चाहिए ताकि बच्चों को बचाया जा सके।

... (Interruptions)

MR. DEPUTY-SPEAKER: Nothing will go on record.

(Interruptions) ...*

MR. DEPUTY-SPEAKER: Please go back to your seats.

... (Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 3 pm.

14.02 hrs

*The Lok Sabha then adjourned till Fifteen
of the Clock.*

* Not recorded.

15.00 hrs

The Lok Sabha re-assembled at Fifteen of the Clock.

(Shri Satpal Maharaj in the Chair)

... (Interruptions)

15.0 ¼ hrs

At this stage, Shri M. Venugopala Reddy and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

15.0 ½ hrs

At this stage, Shri L. Rajagopal and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

15.01 hrs.**PAPERS LAID ON THE TABLE- Contd....**

MR. CHAIRMAN: Item No. 6, Shri Paban Singh Ghatowar.

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Sir, on behalf of my senior colleague, Shri G.K. Vasan, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2013-14.
- (ii) Memorandum of Understanding between the Dredging Corporation of India Limited and the Ministry of Shipping for the year 2013-14.
- (iii) Memorandum of Understanding between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2013-14.

(Placed in Library, See No. LT 9224/15/13)

(2) A copy of the Notification No. S.O. 449 (E) (Hindi and English versions) published in Gazette of India dated 2nd July, 2013, declaring ports or places of registry of Indian fishing boats and officers to be the Registrars for registration of Indian Fishing Boats issued under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

(Placed in Library, See No. LT 9225/15/13)

... (*Interruptions*)

MR. CHAIRMAN: Please go back to your seats.

... (*Interruptions*)

MR. CHAIRMAN: Item No. 19, Kumari Selja.

... (*Interruptions*)

MR. CHAIRMAN: Please sit down. The whole nation is watching us. You will get your time to speak. Please go back to your seats.

... (*Interruptions*)

15.02 hrs.

**CONSTITUTION (SCHEDULED CASTES) ORDER
(AMENDMENT) BILL, 2012**

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (KUMARI SELJA): Sir, I beg to move*:

“That the Bill further to amend the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Sikkim) Scheduled Castes Order, 1978, be taken into consideration.”

... (*Interruptions*)

Sir, the Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012, was introduced in the Lok Sabha on 21.05.2012. The same was referred to the Departmentally-related Standing Committee for examination and report. The Standing Committee on Social Justice and Empowerment in its report presented to Lok Sabha on 24.08.2012 has approved the amendments in the Bill in its entirety.

The Scheduled Castes are notified under the provisions of Article 341 of the Constitution of India. The first list in relation to a State/Union Territory is by a notified Order of the President. ... (*Interruptions*)

MR. CHAIRMAN: The Minister is speaking; please go back to your seats.

KUMARI SELJA: Any subsequent amendment in the said list can be made only by an Act of Parliament. In June, 1999, Government approved modalities for deciding claims for inclusion in, exclusion from and other modifications in the lists of Scheduled Castes and Scheduled Tribes. Only such proposals of the State Governments/Union Territory Administrations which have been agreed to by the Registrar General of India (RGI) and National Commission for Scheduled Castes (NCSC) are processed further and introduced as a Bill for consideration and passing by the Parliament. ... (*Interruptions*)

MR. CHAIRMAN: Please go back to your seats.

* Moved with the recommendation of the President.

KUMARI SELJA: In accordance with the provisions of Article 341 of the Constitution, six Orders were issued by the President, between 1950 and 1978 for specifying Scheduled Castes in respect of various States and Union Territories. These Orders have been amended from time to time by Acts of Parliament enacted between 1956 and 2007 under clause (2) of Article 341 of the Constitution.

The lists of Scheduled Castes were last revised in the year 2007. Thereafter, proposals have been received from the State Governments of Kerala, Madhya Pradesh, Odisha, Tripura and Sikkim for certain modifications in the lists of Scheduled Castes of these States. These proposals were processed as per approved modalities. The Registrar General of India and the National Commission for Scheduled Castes have conveyed their concurrence to the proposed changes. The Bill involves twelve amendments, out of which ten relate to inclusion of certain communities as synonyms of existing Scheduled Castes, one proposal relates to omission of an existing entry from the list of Scheduled Castes and one proposal relates to changing the name of the State of Orissa to Odisha.

I would request the Members to support the Bill. ... (*Interruptions*)

MR. CHAIRMAN : Motion moved:

“That the Bill further to amend the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Sikkim) Scheduled Castes Order, 1978, be taken into consideration.”

... (*Interruptions*)

MR. CHAIRMAN: Please go back to your seats. It is a very important Bill. The House has to discuss it. Please go back to your seats.

... (*Interruptions*)

MR. CHAIRMAN: Please go back to your seats. The whole country is watching us.

... (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

*(Interruptions) ...**

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 6th of August, 2013 at 11.00 a.m.

15.05 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 6, 2013/Sravana 15, 1935 (Saka).



* Not recorded.